CORRIGENDUM TO FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
GUPTA POWER INFRASTRUCTURE LIMITED

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

This is with reference to the Form G dated 25/11/2025 issued in accordance with Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, the last date of receipt of Expression of Interest stands extended for 7(seven) days, accordingly revised dates for events subsequent to issuance of Form G and IEOI.

SI.	RELEVANT PARTICULARS	TIMELINES
10.	Last date for receipt of expression of interest	17th December, 2025 (Extended from 10th December, 2025)
11.	Date of issue of the provisional list of prospective resolution applicants	27th December, 2025 (Extended from 20th December, 2025)
12.	Last date for submission of objections to provisional list applicants	02nd January, 2026 (Extended from 26th December, 2025)
13.	Date of issue of final list of prospective resolution applicants	07th January, 2026 (Extended from 30th December, 2025)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10th January, 2026 (Extended from 03rd January, 2026)
15.	Last date for submission of resolution plans	10th February, 2026 (Extended from 03rd February, 2026)
16.	Process email ID to submit EOI	ip.guptapower@gmail.com

Note: The other contents and the terms of the Form G dated 25/11/2025 shall remain same.

Sd/-
CA. Pradeep Kumar Kabra
RP for M/s. Gupta Power Infrastructure Limited
IBBI Registration No.: IBBI/IPA-001/IP-P01104 /2017-18/11790
Email: ip.guptapower@gmail.com

Date: 11th December, 2025
Place: Surat

FORM G - INVITATION FOR EXPRESSION OF INTEREST FOR

GUPTA POWER INFRASTRUCTURE LIMITED

(Under Regulation 36A (1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP no	Gupta Power Infrastructure Limited U31300WB1961PLC025104
2.	Address of the registered office :	**Current Registered Office:** En-62, Sector-V 7th Floor, Salt Lake City, Kolkata, West Bengal, India, 700091.
3.	URL of website	https://guptapower.com/
4.	Details of place where the majority of fixed assets are located.	The company has a geographically diverse manufacturing base with facilities located in Khurda - Odisha (East India), Gummudipoondi - Chennai (South India) and Kashipur- Uttarakhand (North India), along with multiple EPC sites across India. As per the available information, its other fixed assets are situated at Rajarhat (West Bengal), together with various land parcels across districts of Odisha and in Halol (Gujarat).
5.	Installed capacity of main products/ services.	The company's product portfolio comprises of aluminium, aluminium-alloy, and aluminium-steel reinforced conductors, high- tension and low-tension power cables, control cables, instrumentation and signal cables, Ariel bunched cables, and industrial cables. The company also undertakes EPC contracts for power transformation stations and transmission lines etc and domestic cables retail segment under the brand name of 'Rhino'. Overall Capacity was approx. up to 1,50,000 MT per annum.
6.	Quantity and value of main products/ services sold in last financial year	Not Known* **Note:** As per the last available financial statements sale of products in the F.Y. 2021-22 was Rs. 34,59,77,70,000/- and sale of services in the F.Y. 2021-22 was Rs. 2,44,73,44,000/-.
7.	Number of employees/ workmen	Not Known* **Note:** Operations at the Kashipur (Uttarakhand) facility are ongoing. Depending on operational requirements of the CD, the workforce presently deployed — including employees and contractual workmen — ranges up to approximately 500 personnel.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought in electronic form by email at: ip.guptapower@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	The Resolution Applicants must be eligible under Section 29A of the Insolvency and Bankruptcy Code, 2016. Details are available in detailed IEOI, which can be sought in electronic form by email at: ip.guptapower@gmail.com
10.	Last date for receipt of expression of interest	10th December, 2025
11.	Date of issue of the provisional list of prospective resolution applicants	20th December, 2025
12.	Last date for submission of objections to provisional list applicants	26th December, 2025
13.	Date of issue of final list of prospective resolution applicants	30th December, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03rd January, 2026
15.	Last date for submission of resolution plans	03rd February, 2026
16.	Process email ID to submit EOI	ip.guptapower@gmail.com

Sd/-

CA. Pradeep Kumar Kabra

IRP/RP for M/s. Gupta Power Infrastructure Limited

IBBI Registration No.: IBBI/IPA-001/IP-P01104 /2017-18/11790

Email: ip.guptapower@gmail.com

Date: 25th November, 2025

Place: Surat

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR ACCIL CORPORATION PRIVATE LIMITED OPERATING IN HOSPITALITY BUSINESS AT JAIPUR
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency ResolutionProcess for Corporate Persons) Regulations, 2016)

SI.	RELEVANT PARTICULARS	REMARKS
1	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**ACCIL Corporation Private Limited CIN - U65999RJ1991PTC029752**
2	Address of the registered office	Plot No -1, Raj Mahal Palace Scheme Sahkar Circle, Sardar Patel Marg, Jaipur Rj In 302001
3	URL of website	https://www.accilcirp.in
4	Details of place where majority of fixed assets are located	Commercial Plot No. 1, Rajmahal Place Scheme, Sardar Patel Road, Jaipur, Rajasthan, India
5	Installed capacity of main products/ services	~172 rooms at Holiday Inn, Jaipur City Centre – 5,250 sq. mt.
6	Quantity and value of main products/ services sold in last financial year	Detailed information is included in the Invitation for Expression of Interest.
7	Number of employees/ workmen	Employees on roll as on Nov 30, 2025 – 213 Contractual staff as on Nov 30, 2025 – 52 Interns as on Nov 30, 2025 - 60
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details available on the website of the Corporate Debtor at https://www.accilcirp.in
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details available on the website of the Corporate Debtor at https://www.accilcirp.in
10	Last date for receipt of expression of interest	December 26, 2025, Friday
11	Date of issue of provisional list of prospective resolution applicants	January 05, 2026, Monday
12	Last date for submission of objections to provisional list	January 10, 2026, Saturday
13	Date of issue of final list of prospective resolution applicants	January 20, 2026, Tuesday
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	January 25, 2026, Sunday
15	Last date for submission of resolution plans	February 24 2026, Tuesday
16	Process email id to submit EOI	**ip.accilcorporation@gmail.com**

Sd/-
Chandra Prakash
Resolution Professional of ACCIL Corporation Private Limited
IP Reg. No.: IBBI/IPA-002/IP-N00660/2018-2019/12023

Reg. Add: 1111, 11th Floor, Indra Prakash Building, Barakhamba Road, New Delhi, National Capital Territory of Delhi, 110001 (Authorization for Assignment valid till 31.12.2026)

Chandra Prakash has been granted a certificate of registration to act as an Insolvency Professional by the Insolvency & Bankruptcy Board of India and has been appointed as the Resolution Professional by the Hon'ble National Company Law Tribunal vide Order dated November 25, 2025.

Email ID for correspondence: ip.accilcorporation@gmail.com
Reg Email ID: cppumba2409@gmail.com
Date: **December 11, 2025**
Place: **Jaipur**

NDDB DAIRY SERVICES

Alamadhi Semen Station (A Unit of NDDB Dairy Services)
Upparapalayam Road, Edapalayam Post, Alamadhi, Chennai-600052
Mobile : +91-7092922400, Email: purchase@alamadhisemenstation.com

INVITATION FOR BIDS (IFB), LOCAL COMPETITIVE BIDDING (LCB)
IFB Reference No : ALSS/RGM/SSS/PUR/LCB/2025-26/ID-954 & 955

NDS, Alamadhi Semen Station is proposing the following works under **"Rashtriya Gokul Mission (RGM)"**. Bids are invited from eligible bidders for the work specified below-:

Sr. No.	Description of works/ Bid Reference	Estd. Cost (₹) incl. GST/ Duration	Event Start/ Close Date	Bid submission/ opening date & Time
1	Fans & Mist fogging system for bull shed & Collection Yard (P-I & P-II) under RGM SSS Alamadhi Semen Station, Chennai	80 Lakh / 2 Months	10.12.2025/ 29.12.2025	29.12.2025, 15:00 hrs 29.12.2025, 15:30 hrs
2	Procurement/Supply of AI Consumables & LN2 Transport & Distribution- RGM Rayalaseema	-	10.12.2025/ 29.12.2025	29.12.2025, 15:00 hrs 29.12.2025, 15:30 hrs

For further details pertaining to IFB and for downloading bid document, please visit website: **www.alamadhisemenstation.com** and for any clarification please contact Purchase, ALM SS, Chennai-600052. **NB: Any corrigendum / modification etc. will be posted only on the above website.**

Issued by General Manager

CORRIGENDUM TO FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
GUPTA POWER INFRASTRUCTURE LIMITED
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Note: The other contents and the terms of the Form G dated 25/11/2025 shall remain same.

Date: 11th December, 2025
Place: Surat

Sd/-
CA. Pradeep Kumar Kabra
RP for **M/s. Gupta Power Infrastructure Limited**
IBBI Registration No.: IBBI/IPA-001/IP-P01104 /2017-18/11790
Email: ip.guptapower@gmail.com

Barclays India CEO: Some IPOs are being mispriced

SAIKAT DAS
& RAJESH MASCARENHAS
December 10

A EUPHORIA IN India's primary markets is leading some companies to misprice their initial public offerings, prompting investor caution, according to Pramod Kumar, chief executive officer of Barclays Plc's India unit.

The country's IPO machine is breaking fundraising records, with the surge underscoring how India's capital markets have matured into a major fundraising hub, driven by a swelling base of retail investors and steady institutional appetite even as secondary equities lose steam.

"When you see such frenzy, there is always likelihood of some of the companies mispricing their IPOs and therefore their stocks not doing well," Kumar told Bloomberg Television's Haslinda Amin.

"As long as majority do well, the market will support," he said. Investors should tread with 'caution' and track the institutional participants coming in as anchor investors, and fundamentals of companies, Kumar said.

Concerns around stretched valuations have intensified in recent weeks, most notably with Lenskart Solutions, the eyewear retailer founded by Peyush Bansal. The company priced at several hundred times earnings and faced a wave of social media criticism over its lofty valuation — prompting a local mutual fund to issue a rare public defense of its stake. The stock whipsawed on its debut, sliding as much as 12% before clawing back losses to end slightly higher.

About half of the 333 Indian firms that made their debut this year are trading below their offer prices, according to data compiled by Bloomberg, highlighting the uneven deal quality in an increasingly crowded market. Larger offerings have fared slightly better.

Kumar said global funds are likely to return to Indian markets next year if the US economy slows, while domestic retail and institutional investors are expected to continue deploying capital in 2026. Corporate balance sheets in India remain healthy, while leverage is low, he added, factors that should support fundraising activity.

—BLOOMBERG

Kotak expects Nifty to rise 13% by 2026

FE BUREAU
Mumbai, December 10

KOTAK SECURITIES IS seeing a 13% upside from the current level for the Nifty 50 and expects it to hit 29,120 level by December 2026 in its base case scenario. The brokerage also sees various tailwinds for gold and silver even after a stellar rally in 2025.

"We hold a favourable view of the Indian market compared to our earlier stance, as the earnings outlook has strengthened amid resolute government action. Moreover, some of our earlier concerns—particularly around high valuations and the risk of earnings downgrades—have already played out to a meaningful extent over the last 12–15 months, reducing downside risks and improving the overall market setup," it said in a report.

While Kotak expects only a moderate pick-up in earnings in FY26E, it sees a strong recovery in the net profits of the Nifty-50 Index in FY27E, supported by improving fundamentals and a relatively improving macro backdrop. Its preferred sectors include BFSI, Information Technology, healthcare, and hospitality.

Its Head of Equity Research Shrikant Chouhan said on Wednesday, "Right now, we are not expecting flow reversal from foreign investors, changes in global markets can actually reverse flows from the US to India."

The report said one-year return of the Indian market has been quite mediocre, though the three-year performance remains very strong. "Primary market activity continues to attract robust interest from both institutional and retail investors, reflected in the large number of new listings on the main exchanges," it said.

Chouhan said in 2024 and 2025, the primary market — IPO and QIP issuances — has sucked a lot of liquidity. In addition, in 2025 till November, we saw outflows close to $25 billion. The market is finding it difficult to sustain at higher levels because a lot of inflows are diverting towards the IPO market, he said, noting that IPOs have seen higher share of OFS versus fresh capital issue due to which flows go directly to the pocket of the promoters.

In its bull case scenario which values Nifty at 10% premium (at 22.0x) to 10-year average PE of 20.0x on FY28E EPS of ₹1,456, it arrived at December 2026 Nifty target of 32032. In the bear case, where it values NIFTY at 10% discount (at 18.0x) to 10-year average PE of 20.0x on FY28E EPS of ₹1,456, its target is 26,208.

(THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT. THIS IS A CORRIGENDUM TO PROSPECTUS DATED DECEMBER 08, 2025 AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA)

Initial Public Offer of Equity Shares on the Small and Medium Enterprises platform of BSE Limited ("BSE SME") in compliance with the provisions of Chapter IX of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended ("SEBI (ICDR) Regulations").

(Please scan this QR code to view the Prospectus)

STANBIK AGRO LIMITED

(Formerly known as STANBIK AGRO PRIVATE LIMITED)
(Formerly known as STANBIK COMMERCIAL PRIVATE LIMITED)
CORPORATE IDENTITY NUMBER:U51909GJ2021PLC120155

Our Company was originally incorporated as a Private Limited Company by the name of "Stanbik Commercial Private Limited" on February 10, 2021, under the provision of the Companies Act, 2013 bearing Corporate Identification Number U51909GJ2021PTC120155 issued by the Registrar of Companies ("ROC"), Central Registration Centre ("CPC"). Subsequently, the name of Our Company was changed to "StanbikAgro Private Limited" on March 21, 2024 and a fresh certificate of incorporation was issued by the Registrar of Companies, Central Processing Centre. Our Company acquired a partnership firm 'Jay Chamunda Trading Company', owned by our promoters Ashokbhai Dhanajibhai Prajapati and Chirag Ashokbhai Prajapati, on March 22, 2024, under the terms of a Business Takeover Agreement. Thereafter, Our Company was converted into Public Limited Company under the Companies Act, 2013 and the name of Our Company was changed to "Stanbik Agro Limited" vide a fresh Certificate of Incorporation dated July 08, 2024 consequent upon conversion from Private Limited Company to Public Limited Company bearing Corporate Identification Number U51909GJ2021PLC120155 issued by the Registrar of Companies, Central Processing Centre, pursuant to a certificate of incorporation issued by Registrar of Companies, Ahmedabad, Gujarat. For detailed information about our company, see "History and Certain Corporate Matters" on page 138 of the Prospectus.

Registered Office: D 1106, Titanium City Centre, Near Sachin Tower, 100 Feet Road, S A C, Ahmedabad, Ahmadabad City, Gujarat, India, 380015.
Website: www.stanbikagro.com, **Email:** info@stanbikagro.com, **Telephone No./Mobile No.:** +91 81602 74723
Company Secretary and Compliance Officer: Ms. Pooja Manthan Patel

OUR PROMOTERS: ASHOKBHAI DHANAJIBHAI PRAJAPATI AND CHIRAG ASHOKBHAI PRAJAPATI

THE ISSUE

INITIAL PUBLIC OFFERING OF UP TO 40,92,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH ("EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹ 30 PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ 20 PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ 1227.60 LAKHS (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO 40,92,000 EQUITY SHARES OF FACE VALUE ₹ 10 EACH AGGREGATING UP TO ₹ 1227.60 LAKHS BY OUR COMPANY (THE "FRESH ISSUE"). 2,08,000 EQUITY SHARES AGGREGATING TO ₹ 62.40 LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 38,84,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AT AN ISSUE PRICE OF ₹ 30/- PER EQUITY SHARE AGGREGATING TO ₹ 1165.20 LAKHS IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 30.71 % AND 29.15 %, RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY. FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" ON PAGE 199 OF THE PROSPECTUS.

CORRIGENDUM: NOTICE TO INVESTORS

THIS IS WITH REFERENCE TO THE PROSPECTUS DATED DECEMBER 08, 2025 FILED WITH THE REGISTRAR OF COMPANIES (ROC), AHMEDABAD ON DECEMBER 08, 2025.

The attention of investors is drawn to the following:

The Table depicting "Particulars of the Offer" under chapter titled "Issue Structure" on page no. 207 of the Prospectus shall stand replaced with below mentioned:

Particulars to the issue	Net Issue to Public*
Minimum Application Size	**For Individuals Investors who applies for minimum application size:** Such number of Equity Shares in multiple of 4000 Equity shares of face value Rs.10 such that minimum bid size shall be 2 lots with the Application of above Rs. 2,00,000. **For Other than Individual Investors:** Such number of Equity Shares in multiple of 4000 Equity shares of face value Rs.10 that shall be more than 2 lots and the Bid Amount exceeds Rs. 2,00,000.
Maximum Application Size	**For Other than Individual Investors:** Such number of Equity Shares in multiples of 4,000 Equity Shares of face value Rs.10 not exceeding the size of the Net Issue, subject to applicable limits. **For Individuals Investors who applies for minimum application size:** Such number of equity shares in multiples 4000 Equity Shares of face value Rs.10 such that the minimum bid size shall be 2 lots with application of above Rs. 2,00,000.

Accordingly, the any material communication and advertisements issued by or on behalf of the Company in relation to the Issue shall stand amended to the extent of and should be read with the above.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated December 08, 2025 ("Prospectus") filed with Registrar of Companies, Ahmedabad.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
GROW HOUSE WEALTH MANAGEMENT PRIVATE LIMITED **Address:** A-606, Privilon, AmbliBopal Road, B/h. Iscon Temple, S.G. Highway, Ahmedabad-380054, Gujarat, India. **Tel. No.:** +91 93204 18005 **Email:** ipo@growhousewealth.com **Website:** https://growhousewealth.com **Investor Grievance Email:** investorrelation@growhousewealth.com **Contact Person:** Mr. Hill Shah **SEBI Registration No.:** INM000013262	**PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED** **Address:** 9, Shiv Shakti Industrial Estate, J.R.Boricha Marg Lower Parel (East), Mumbai, Maharashtra, India, 400011 **Contact Person:** Ms. Deepali Dhuri **Telephone:** +91 022 4961 4132 **Email:** newissue@purvashare.com **Website:** www.purvashare.com **Investor Grievance Email:** newissue@purvashare.com **SEBI Registration No:** INR000001112	**STANBIK AGRO LIMITED** D 1106, Titanium City Centre, Near Sachin Tower, 100 Feet Road, S A C, Ahmedabad, Ahmedabad City, Gujarat, India, 380015. **Tel No:** + 91 8160274723; **Email:** info@stanbikagro.com **Website:** https://stanbikagro.com **Contact Person:** Ms. Pooja Manthan Patel

Investors can contact the Company Secretary and Compliance Officer or the Registrar to the Issue in case of any pre-issue or post-issue related grievances, grievances including non-receipt of letters of allotment, non-credit of allotted equity shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all issue related queries and for redressal of complaints, investors may also write to the LM.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the prospectus

On behalf of the Board of Directors
For Stanbik Agro Limited
Sd/-
(Ashokbhai Dhanajibhai Prajapati)
Chairman & Managing Director
DIN: 09295498

Date: 11th December 2025
Place: Ahmedabad

Stanbik Agro Limited is proposing, subject to market conditions and other considerations, a public issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Ahmedabad on December 08, 2025. The Prospectus is available on the website of the Lead Manager at https://growhousewealth.com, the website of the BSE i.e., www.bseindia.com and website of our Company at https://stanbikagro.com.

Investor should note that investment in equity shares involves a high degree of risk. For details, investors should refer to and rely on the Prospectus, including the section titled "Risk Factors" of the Prospectus, which has been filed with ROC. The Equity Shares have not been and will not be registered under the U.S. Securities Act ("the Securities Act") or any state securities laws in United States and may not be issued or sold within the United States or to, or for the account or benefit of, "U.S. persons" (as defined in Regulations under the securities Act), except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act of 1933.

PUBLIC DISCLAIMER

We have become aware that fraudsters are falsely claiming association with Edelweiss Global Wealth Management Limited and Edelweiss Financial Services Ltd. (EFSL) subsidiaries. These scammers are misusing Edelweiss name, logo, and brand through fake WhatsApp groups, social media channels, and fraudulent mobile apps (including "EDELHNW", "EDELHNW+", "EDELPRO"), impersonating our officials and circulating fake trading advisories and investment tips.

We categorically state that Edelweiss has no connection with these fraudulent applications, groups, channels, or individuals. These activities are entirely unauthorized and illegal.

We have reported these incidents to the Police and strongly urge the public to remain vigilant. Do not engage with or invest through any such platforms. Edelweiss entities will not be liable for any losses or consequences arising from such fraudulent activities.

Stay alert. Stay safe.

Edelweiss Global Wealth Management Limited
Corporate Identity Number: U67100MH2007PLC353035
Registered Office: Edelweiss House, 15th Floor, Off. C.S.T. Road, Kalina, Mumbai - 400 098 **Tel No.:** +91 22 4079 5199

STREET SIGNALS

Wakefit's IPO subscribed over two times

THE IPO OF Wakefit Innovations was subscribed to more than 2 times on the final day of share sale on Wednesday. The ₹1,289-crore issue got bids for 9,16,72,720 shares, against 3,63,53,276 shares on offer. Shares meant for retail individual investors subscribed 3.17 times, while the quota for qualified institutional buyers received 3.04 times subscription. **PTI**

Corona Remedies issue booked 137.04 times

THE IPO OF Corona Remedies received 137.04 times subscription on the closing day of share sale on Wednesday. The ₹655.37-crore IPO received bids for 626.5 million equity shares, against 45,71,882 shares on offer, according to the NSE data. Corona Remedies on Friday mobilised ₹195 crore from anchor investors. It has fixed a price band of ₹1,008-1,062 per share for IPO. **PTI**

Crompton

Crompton Greaves Consumer Electricals Limited
CIN : L31900MH2015PLC262254
Registered & Corporate Office: 05GBD, Godrej Business District, Pirojshanagar, Vikhroli (West), Mumbai 400079. India
Tel: +91 7304575254
Investor Support: crompton.investorrelations@crompton.co.in **Website:** www.crompton.co.in

NOTICE

Special Window for Re-Lodgement of Transfer Requests of Physical Shares

In accordance with Securities and Exchange Board of India **("SEBI")** circular no. SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated July 02, 2025, shareholders are hereby informed that a special window has been opened, for a period of 06 (Six) months from July 07, 2025 till January 06, 2026 to facilitate re-lodgement of transfer deeds, which were lodged prior to the deadline of April 01, 2019 for transfer of physical shares, and rejected or returned or not attended due to deficiency in the documents/ process or otherwise. During this period, the securities can be re-lodged for transfer with the Company, and the shares that are re-lodged for transfer-cum-dematerialization shall be issued only in demat mode.

Shareholders who wish to avail the opportunity are requested to re-lodge the transfer request of physical shares within the above-mentioned timelines, to our Registrar and Share Transfer Agents (RTA), Kfin Technologies Limited, at einward.ris@kfintech.com; Contact number: 1800-309-4001, Unit: Crompton Greaves Consumer Electricals Limited, Selenium Tower B, Plot 31-32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad-500 032. Relevant shareholders(s) are encouraged to take advantage of this one-time window.

The Company's website, www.crompton.co.in has been updated with the details regarding the opening of this special window and further updates if any, shall be uploaded therein.

For Crompton Greaves Consumer Electricals Limited

Sd/-
Rashmi Khandelwal
Company Secretary and Compliance Officer
ACS - 28839

Place: Mumbai
Date: December 10, 2025

PITCHING FOR STREAMLINING OF CUSTOMER-FACING CHARGES

RBI Talks to Banks on Uniform Fee Disclosure, Removal of Overlaps

Regulator seeks break-up of loan processing charges, facilities that can be offered across branches

Dheeraj Tiwari

New Delhi: The Reserve Bank of India (RBI) has started discussions with banks on creating a uniform disclosure template for service charges and eliminating overlapping fees, as the regulator pushes for streamlining and standardising customer-facing charges, said people familiar with the matter.

Most state-run banks had removed penal charges for non-maintenance of minimum average balance earlier this year after a nudge from the government.

"It is being discussed if there can be a uniform disclosure template for service charges across banks, including a detailed break-up of loan processing charges, covering all components levied by banks from the receipt of a loan application until its sanction or rejection," a senior bank executive said on condition of anonymity.

The banking regulator also wants banks to prepare a list of services or facilities which can be offered to customers across branches, including the home branch.

Queries emailed to the RBI did not elicit a response till press time.

Another bank executive said lenders are examining the suggestions made by the RBI last month and will provide their inputs after internal discussions among both private and public sector banks (PSBs).

"There is a view that banks should have the flexibility to determine the service charges based on the account type. We will also narrow down the list of charges applicable to the personal loan segment," the executive added.

Earlier this month, RBI governor Sanjay Malhotra had said after the monetary policy review that the regulator had been focusing on improving customer services and had taken a number of measures in this regard.

In August, the finance ministry had informed the Lok Sabha that in alignment with the spirit of financial inclusion and implementing customer-centric banking, most PSBs had removed the minimum balance charges for general savings bank accounts as well, while some had rationalised the charges, as per their board-approved policy.

Draft Released for '26 Survey of Unincorporated Enterprises

Our Bureau

New Delhi: The Annual Survey of Unincorporated Sector Enterprises (ASUSE) 2026 will capture various indicators to assess the health of the sector. It will include sources of funds to start a business, challenges faced by an establishment and reasons for remaining unregistered, according to a draft questionnaire released by the statistics ministry on Wednesday. The calendar-year survey is scheduled to begin in January 2026. Meanwhile, ASUSE 2025 is currently underway and its findings will be released in March next year.

The ministry of statistics and programme implementation has invited feedback on the draft survey schedule from policymakers, researchers and industry bodies by December 20. ASUSE is conducted to measure key economic and operational characteristics of unincorporated non-agricultural establishments in manufacturing, trade and other services (excluding construction), the ministry said in a statement.

"The data serves as a key input for policy-making, supporting National Accounts Statistics, fulfilling the requirements of Ministries such as M/o Micro, Small and Medium Enterprises (MSME), Textiles, etc. and other stakeholders empowering them to make informed, data-driven decisions," it added.

The survey will capture data on various aspects like workforce size, gross value added, emoluments paid, fixed assets, outstanding loans, ownership type, nature of operation, registration status, use of ICT.

NEW LABELLING RULES IN THE WORKS

Clothes, Home Linen may have to Tag Care, Origin, Fabric Details

Move to help India match global practices

Kirtika Suneja

New Delhi: If you've ever wondered about the exact materials used in your clothes and home linens, you may soon be able to find out. India is working on a new labelling rule for apparel and home textiles sold in the country that will make it mandatory for manufacturers to share details such as the fibre used, origin and care instructions.

Officials say the move will help India match global practices, support better recycling and ensure shoppers aren't misled about fibre compositions or origin claims.

"Preliminary talks are going on, and we've done some stakeholder consultations," said an official. "Things are yet to be finalised."

Disclosure and display of country of origin, fibre composition, wash and care instruction are mandatory in developed countries.

India produced about $175.7 billion worth of textile and apparel in 2024. Textile and apparel exports during the April-October period stood at $20.4 billion.

"The move is in consumer interest as it will help demarcate cheap imported products from the ones locally produced in the light of India signing many trade agreements," said a representative of the cotton textile industry who participated in a recent stakeholder meeting.

Experts said it is also essential to know the fibre content to ensure that the cloth is compatible with textile recycling processes or whether it has to be discarded entirely. It will also help retail chains to manage their supplies.

"The proposed regulation on mandatory labelling of readymade garments and made-ups articles sold in India aims to enhance consumer awareness and protect consumer interests from absence of information about fibre composition, display and disclosure of country of origin, wash and care instructions to safeguard against the inaccurate or misleading product claims," said another industry representative.

The textile ministry is working on an action plan to boost the textile waste value chain as part of which it aims to make mandatory a certain amount of textile products in government procurement to be made of recycled materials, and Indian standards and certification on recycling.

ADB Lifts India's FY26 Growth Forecast to 7.2%

Our Bureau

GDP SURGE

India's GDP increased to a six-quarter high of 8.2% in the Q2 of 2025-26, lifting growth in the H1 of this fiscal to 8%

New Delhi: The Asian Development Bank (ADB) on Wednesday raised India's growth forecast for this financial year to 7.2%, from 6.5% in September, citing stronger-than-expected second quarter performance driven by robust domestic consumption supported by the goods and services tax (GST) rate cuts.

The projection for 2026-27 remains unchanged at 6.5% because of an unfavourable base effect in the first half of next year, said the Philippines-based multilateral development bank.

ADB said that the drag could be offset by policy measures such as labour market flexibility under revamped labour laws, GST simplification, selective easing of import restrictions and credit support for exporters hit by US tariffs.

India's gross domestic product (GDP) increased to a six-quarter high of 8.2% in the second quarter of 2025-26, lifting growth in the first half of this fiscal to 8%.

"The strong growth is attributable to robust expansion of the manufacturing and services sectors on the supply side and consumption and investment on the demand side," ADB said.

The RBI has projected 7.3% GDP growth for 2025-26.

Growth is expected to moderate in the second half of the fiscal, according to ADB, as government capital expenditure declines amid fiscal consolidation and export growth softens due to US tariffs. Even so, the development bank expects stronger consumer demand, helped by a buoyant rural economy, impact of GST rate cuts and steady credit growth to support growth.

The US has imposed a 50% tariff on India, including 25% penalty for importing Russian oil. The two countries are currently engaged in bilateral trade pact negotiations.

ADB said India's risks are broadly balanced, with downside risks emanating from trade tensions and weather shocks, while successful tariff relief in US trade negotiations could provide an upside.

Stronger growth in India led ADB to raise its 2025 growth estimate for Asia-Pacific to 5.1% from 4.8% earlier.

"Asia and the Pacific's solid economic fundamentals are underpinning robust export performance and steady growth, despite a global trade environment clouded by historic levels of uncertainty over the past year," said Albert Park, ADB chief economist.

Continued openness to trade and investment will be key to sustaining growth, he added.

ADB also raised China's 2025 growth forecast to 4.8% from 4.7%.

For South Asia, it upgraded 2025 outlook to 6.5% from 5.9%, reflecting India's robust domestic demand.

However, it maintained the 2026 projection at 6%.

INFLATION OUTLOOK

According to ADB estimates, inflation in India will ease to 2.6% in this fiscal, compared to 3.1% estimated in September. Average inflation was 4.6% in 2024-25.

The downward revision reflects favourable monsoon conditions, better crop output and GST rate cuts.

Inflation will, however, rise to 4.2% in 2026-27, as per ADB. Retail inflation fell to a record low of 0.25% in October owing to GST reductions and falling food prices.

For developing Asia, inflation is expected to slow to 1.6% in 2025, compared with 1.7% projected in September, "mainly reflecting lower-than-expected food inflation in India", ADB said. The 2026 forecast remains unchanged at 2.1%.

the terms and conditions set out in the PA, this DPS and the LoF that will be sent to the Public Shareholders of the Target Company.

4) The Offer Price is payable in cash, in accordance with Regulation 9(1) of SEBI (SAST) Regulations, 2011.

5) At present, the Acquirer does not have any plans to diversify business activities of the Target Company. The Acquirer may diversify operations of the Target Company into new areas with the prior approval of the Shareholders, if required. The Acquirer may reorganize the present Capital structure of the Company and also further strengthen the Board.

6) The Object of the takeover is substantial acquisition of shares/voting rights and taking control over the Management of the Target Company and become the Promoter of the Target Company in accordance with the provisions of SEBI (ICDR) Regulations, 2018, as amended.

7) The Acquirer does not have intention to delist the shares of the Target Company.

8) The Target Company is part of promoter of Kesoram Textile Mills Limited (a company listed on CSE). The Acquirer intends to reclassify the Target Company from promoter category to the public category in Kesoram Textile Mills Limited, after completing the acquisition of the Sale Shares pursuant to the SPA.

9) The Open Offer is not an Indirect Acquisition.

III. SHAREHOLDING AND ACQUISITION DETAILS:

The current and proposed Equity Shareholding of the Acquirer in the Target Company and the details of the acquisition are as under:

Particulars	Shareholding as on PA date		Shares agreed to be acquired through SPA and Preferential Issue		Shares acquired between PA date and the DPS date		Shares proposed to be acquired in the Offer (assuming full acceptance)		Post Offer shareholding as on 10th working day after closing of Tendering Period	
	No of Shares	%	No of Shares	%	No of Shares	%	No of Shares	%	No of Shares	%
Acquirer	Nil	N.A.	13,29,69,279	42.80	Nil	N.A.	8,07,72,600	26.00	21,37,41,879	68.80
TOTAL	**Nil**	**N.A.**	13,29,69,279	42.80	**Nil**	**N.A.**	**8,07,72,600**	**26.00**	21,37,41,879	**68.80**

IV. OFFER PRICE:

1) The Equity Shares of the Target Company are presently listed on BSE Limited, Mumbai ("**BSE**") having a Scrip Code as 502937, National Stock Exchange of India Limited ("**NSE**") having Scrip Symbol as KESORAMIND and The Calcutta Stock Exchange Limited ("**CSE**") having Scrip Code as 10000020. The Equity Shares of the Target Company are frequently traded on BSE and NSE within the meaning of explanation provided in Regulation 2(j) of the SEBI (SAST) Regulations, 2011. However, no equity shares are traded on The Calcutta Stock Exchange Limited, Kolkata ("**CSE**"). The ISIN of the Target Company is INE087A01019.

2) The annualized trading turnover of the Equity Shares of the Target Company during Twelve (12) calendar months preceding the month of PA (December 2024 to November 2025) on the Stock Exchanges on which the equity shares of the Target Company are listed are given below:

Name of the Stock Exchange	Total Number of shares traded during the preceding twelve calendar months prior to the month of PA	Total No. of Equity Shares listed	Annualized trading turnover (as % of total number of listed shares
BSE Limited	9,77,02,673	31,06,63,663	31.45%
National Stock Exchange of India Limited	36,69,50,119	31,06,63,663	118.12%
The Calcutta Stock Exchange Limited	Not Traded	31,06,63,663	Not Applicable

(*Source: www.bseindia.com, www.nseindia.com and www.cse-india.com*)

3) Based on the above, the equity shares of the Target Company are frequently traded on BSE and NSE. However, no equity shares are traded on CSE during twelve (12) calendar months preceding the calendar month in which PA is made within the meaning of explanation provided in Regulation 2(j) of the Regulations.

4) The Offer Price of ₹5.48 is justified in terms of Regulation 8(2) of the Regulations on the basis of the following:

Sr. No.	Particulars		Amount (In. ₹)
a)	Negotiated Price as per Share Purchase Agreement	:	₹4.00
b)	The volume-weighted average price paid or payable per Equity Share for acquisition by the Acquirer, for 52 weeks immediately preceding the date of Public Announcement	:	N.A.
c)	The highest price paid or payable for any acquisition by the Acquirer, during 26 weeks immediately preceding the date of the Public Announcement	:	N.A.
d)	The volume-weighted average market price of Equity Shares of the Target Company for a period of sixty (60) trading days immediately preceding the date of PA as traded on NSE, being the Stock Exchange where the maximum volume of trading in the shares of the Target Company is recorded during such period and such shares being frequently traded	:	₹5.48
e)	Where the shares are not frequently traded, the price determined by the Acquirer and the Manager taking into account valuation parameters including, book value, comparable trading multiples, and such other parameters as are customary for valuation of shares of such companies.	:	N.A.

5) In view of the parameters considered and presented in the table above and in the opinion of the Acquirer and Manager to the Offer, the Offer Price of ₹5.48 per Equity Share is justified in terms of Regulation 8 of the SEBI (SAST) Regulations, 2011.

6) There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters.

7) As on date, there is no revision in the Offer Price or Offer Size. In case of any revision in the Offer Price or Offer Size, the Acquirer shall comply with Regulation 18 of the SEBI (SAST) Regulations, 2011 and all the provisions of the SEBI (SAST) Regulations, 2011 which are required to be fulfilled for the said revision in the Offer Price or Offer Size.

8) If the Acquirer acquires or agrees to acquire any Equity Shares or Voting Rights in the Target Company during the offer period, whether by subscription or purchase, at a price higher than the Offer Price, the Offer Price shall stand revised to the highest price paid or payable for any such acquisition in terms of Regulation 8(8) of Regulations. Provided that no such acquisition shall be made after the third working day prior to the commencement of the tendering period and until the expiry of the tendering period. Further, in accordance with Regulations 18(4) and 18(5) of the Regulations, in case of an upward revision to the Offer Price or to the Offer Size, if any, on account of competing offers or otherwise, the Acquirer shall (i) make public announcement in the same newspapers in which this DPS has been published; and (ii) simultaneously notify to SEBI, BSE, NSE, CSE, LuxSE and the Target Company at its Registered Office. Such revision would be done in compliance with other formalities prescribed under the Regulations.

9) If the Acquirer acquires Equity Shares of the Target Company during the period of twenty-six weeks after the tendering period at a price higher than the Offer Price, the Acquirer shall pay the difference between the highest acquisition price and the Offer Price, to all shareholders whose shares have been accepted in the Offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another Open Offer under Regulations, or pursuant to SEBI (Delisting of Equity Shares) Regulations, 2021, as amended, or open market purchases made in the ordinary course on the Stock Exchange, not being negotiated acquisition of shares of the Target Company in any form.

10) If there is any revision in the offer price on account of future purchases/competing offers, or any other ground it will be done only up to the period prior to three (3) working days before the date of commencement of the Tendering Period and will be notified to the shareholders.

V. FINANCIAL ARRANGEMENTS:

1) The total funds required for the implementation of the Offer (assuming full acceptance), i.e., for the acquisition of up to 8,07,72,600 fully paid-up Equity Shares having face value ₹10 each at a price of ₹5.48 per Equity Share is ₹44,26,33,848 ("**Maximum Consideration**").

2) In accordance with Regulation 17 of SEBI (SAST) Regulations, 2011, the Acquirer has opened a Cash Escrow Account under the name and style of "Kesoram-Open Offer-Escrow Account" ("**Escrow Account**") with Axis Bank Limited ("**Escrow Banker**") bearing account number 925020055870218 and deposited an amount of ₹11,06,58,500, in cash, being 25.00% of the maximum consideration payable. The Acquirer has authorized the Manager to the Offer to operate and realize the value of the Escrow Account in terms of the Regulations. The cash deposit in the Escrow Account has been confirmed vide the Certificate dated December 08, 2025 issued by the Escrow Banker.

3) The Acquirer has adequate financial resources and has made firm financial arrangements for fulfilling the payment obligation under the Open Offer, in terms of Regulation 25(1) of the SEBI (SAST) Regulations, 2011. The Open Offer obligation shall be met by the Acquirer through its own resources and no borrowings from any bank and/or financial institution are envisaged. CA Deepak Agarwal, (Membership No.: 055580), Proprietor, M/s Deepak Agarwal Associates, Chartered Accountants (FRN: 0322153E) having Office at 156A, Lenin Sarani, F-84, Kamalalaya Centre, Koata-700 013. Contact No. is +91 83359 57541 and Email ID is bharuka2004@yahoo.com has certified vide certificate dated December 04, 2025, that sufficient resources are available with the Acquirer for fulfilling the obligations under this 'Offer' in full.

4) Subject to the Acquirer further depositing the balance amount of the maximum consideration payable in the Escrow Account in terms of Regulation 22(2) of SEBI (SAST) Regulations, 2011, the Acquirer may complete the acquisition of the Sale Shares pursuant to the SPA after the expiry of 21 (twenty-one) working days from the date of publication of this DPS, subject to and in accordance with the terms and conditions contained in SPA as summarised in paragraph II (2) of this DPS, including receipt of the Required Statutory Approval, if any.

5) Based on the above, the Manager to the Offer is satisfied (i) about the adequacy of resources to meet the financial requirements of the Offer and the ability of the Acquirer to implement the Offer in accordance with the SEBI (SAST) Regulations, 2011; and (ii) that firm arrangements for payment through verifiable means are in place to fulfill the Offer obligations.

6) In case of upward revision of the Offer Price and/or the Offer Size, the Acquirer shall deposit additional appropriate amount into an Escrow Account to ensure compliance with Regulation 18 (5) of the SEBI (SAST) Regulations, 2011, prior to effecting such revision.

VI. STATUTORY AND OTHER APPROVALS REQUIRED FOR THE OFFER:

1) As on date, there are no Statutory Approvals required by the Acquirer to complete the underlying transaction and this Open Offer. In case, if any Statutory Approval(s) are required or become applicable at a later date before the closure of the Tendering Period, the Offer shall be subject to the receipt of such Statutory Approval(s). The Acquirer shall make the necessary applications for such Statutory Approvals. In the event of non-receipt of any of such Statutory Approvals which may become applicable for the purchase of the Equity Shares under this Offer, the Acquirer shall have the right to withdraw the Offer in accordance with the provisions of Regulation 23(1) of the SEBI (SAST) Regulations, 2011.

In terms of Regulation 23(1) of the SEBI (SAST) Regulations, 2011, in the event that the approvals which become applicable prior to completion of the Open Offer are not received, for reasons outside the reasonable control of the Acquirer, then the Acquirer shall have the right to withdraw the Open Offer. The following conditions under which the Acquirer can withdraw the Open Offer, as provided in Regulation 23(1) of the SEBI (SAST) Regulations, 2011 are:

(i) Statutory Approvals required for the open offer or for effecting the acquisitions attracting the obligation to make an open offer under these regulations having been finally refused, subject to such requirements for approval having been specifically disclosed in the detailed public statement and the letter of offer;

(ii) the Acquirer, being a natural person, has died;

(iii) any condition stipulated in the agreement for acquisition attracting the obligation to make the open offer is not met for reasons outside the reasonable control of the Acquirers, and such agreement is rescinded, subject to such conditions having been specifically disclosed in the detailed public statement and the letter of offer, provided that the Acquirer shall not withdraw an open offer pursuant to a public announcement made under clause (g) of sub-regulation (2) of regulation 13, even if the proposed acquisition through the preferential issue is not successful.; or

(iv) Such circumstances as in the opinion of the SEBI, merit withdrawal.

In the event of withdrawal of this Offer, for reasons outside the reasonable control of the Acquirers, a Public Announcement will be made within two (2) working days of such withdrawal, in the same newspapers in which this DPS has been published and copy of such Public Announcement will also be sent to SEBI, BSE, NSE, CSE, LuxSE and to the Target Company at its Registered Office.

2) In case of delay in receipt of any Statutory Approval(s), pursuant to Regulations 18 (11) of the Regulations, SEBI may, if satisfied, that delay in receipt of requisite Statutory Approval(s) was not attributable to any willful default, failure or neglect on the part of the Acquirer to diligently pursue such approvals, may grant an extension of time for the purpose of the completion of this Offer, subject to Acquirer agreeing to pay interest for the delayed period, if directed by SEBI. Where the Statutory Approval(s) extend to some but not all Equity Shareholders, the Acquirer has the option to make payment to such Shareholders in respect of whom no Statutory Approval(s) are required in order to complete this Open Offer. Further, in case the delay occurs on account of wilful default by the Acquirer in obtaining any Statutory Approval(s) in time, the amount lying in the Escrow Account will be liable to be forfeited and dealt with pursuant to Regulation 17 (10) (e) of the SEBI (SAST) Regulations, 2011.

3) If the holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs and registered FPIs and FIIs require any approvals (including from Reserve Bank of India ("**RBI**"), the Department for Promotion of Industry and Internal Trade ("**DPIIT**") or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Equity Shares held by them in this Open Offer, along with the other documents required to be tendered to accept this Open Offer. In the event such approvals are not submitted, the Acquirer reserve the right to reject such Equity Shares tendered in this Open Offer.

VII. TENTATIVE SCHEDULE OF ACTIVITIES PERTAINING TO THE OFFER:

Sr. No.	Nature of Activity	Day & Date[1]
1)	Date of Public Announcement	Thursday, December 04, 2025
2)	Date of publication of Detailed Public Statement	Thursday, December 11, 2025
3)	Last date for filing of Draft Letter of Offer with SEBI	Thursday, December 18, 2025
4)	Last date for public announcement for competing offer(s)	Friday, January 02, 2026
5)	Last date for receipt of SEBI observations on the DLoF (in the event SEBI has not sought clarifications or additional information from the Manager)	Friday, January 09, 2026
6)	Identified Date[2]	Tuesday, January 13, 2026
7)	Last date by which this LoF is to be dispatched to the Public Shareholders whose names appear on the register of members on the Identified Date	Tuesday, January 20, 2026
8)	Last date by which the committee of the independent directors of the Target Company is required to publish its recommendation to the Public Shareholders for this Open Offer	Thursday, January 22, 2026
9)	Last date for upward revision of the Offer Price and/or Offer Size	Friday, January 23, 2026
10)	Date of Public Announcement for Opening the Offer	Tuesday, January 27, 2026
11)	Date of Commencement of the Tendering Period ("**Offer Opening Date**")	Wednesday, January 28, 2026
12)	Date of Closing of the Tendering Period ("**Offer Closing Date**")	Tuesday, February 10, 2026
13)	Last date for communicating Rejection/acceptance and payment of consideration for accepted equity shares or equity share certificate/return of unaccepted share certificates/credit of unaccepted shares to Demat Account	Tuesday, February 24, 2026
14)	Last date for publication of post-Offer public announcement in the newspapers in which the DPS has been published	Tuesday, March 03, 2026
15)	Last date for filing of Post Open Offer Report	Tuesday, March 03, 2026

(1) *The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations, 2011) and are subject to receipt of relevant approvals from various statutory/regulatory authorities and may have to be revised accordingly.*

(2) *Identified Date is only for the purpose of determining the names of the Public Shareholders as on such date to whom the Letter of Offer will be sent. It is clarified that all the holders (registered or unregistered) of Equity Shares of the Target Company except the Acquirer, Deemed PACs to the Acquirer, Promoters/Promoter Group of the Target Company, are eligible to participate in this Offer any time during the tendering period of the Offer.*

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER:

1) Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date i.e., the date falling on the tenth (10th) working day prior to the commencement of Tendering Period, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. An accidental omission to send the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way.

2) The Public Shareholders may also download the Letter of Offer from the website of SEBI i.e., www.sebi.gov.in or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the equity shares and their folio number, DP Identity, Client Identity, Current Address and Contact Details.

3) In the event that the number of Equity Shares validly tendered by the Public Shareholders under this Offer is more than the number of Equity Shares agreed to be acquired in this Offer, the Acquirer shall accept those Equity Shares validly tendered by such Public Shareholders on a proportionate basis in consultation with the Manager to the Offer.

4) The Open Offer will be implemented by the Acquirer subject to applicable laws, through the stock exchange mechanism made available by the stock exchanges in the form of a separate window ("**Acquisition Window**"), as provided under the SEBI (SAST) Regulations, 2011 and SEBI circular bearing number CIR/CFD/POLICY/ CELL/1/2015 dated April 13, 2015, as amended from time to time, read with the SEBI circular bearing number CFD/DCR2/CIR/P/2016/131 dated December 09, 2016, as amended from time to time ("**Acquisition Window Circulars**") and SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/ 615 dated August 13, 2021 issued by SEBI. As per SEBI Circular bearing number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, a lien shall be marked against the shares of the shareholders participating in the tender offer. Upon finalisation of the entitlement, only the accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released. The detailed procedure for tendering and settlement of shares under the revised mechanism is specified in the Annexure to the said circular.

5) BSE Limited, Mumbai ("**BSE**") shall be the Stock Exchange for the purpose of tendering the equity shares in the Open Offer.

6) The Acquirer has appointed Eureka Stock & Share Broking Services Limited ("**Buying Broker**") for the Open Offer through whom the purchases and settlement of the Shares tendered in the Open Offer shall be made.

The Contact Details of the Buying Broker are mentioned below:

Name of the Buying Boker	:	Eureka Stock & Share Broking Services Limited
Registered Office Address	:	1101, 11th Floor, Merlin Infinite, DN 51, Salt Lake, Sector 5, Kolkata-700091, West Bengal, India
Tel. No.	:	+91 33 6628 0000
Contact Person	:	Debomita Guha Maity
Email ID	:	compliance@eurekasec.com
Investor Grievance Email ID	:	grievance@eurekasec.com
SEBI Registration No.	:	INZ000169839

7) All Public Shareholders who desire to tender their Equity Shares under the Offer would have to intimate their respective Stockbroker ("**Selling Broker**") within the normal trading hours of the secondary market, during the Tendering Period.

8) A separate Acquisition Window will be provided by BSE to facilitate the placing of orders. The Selling Broker would be required to place an order / bid on behalf of the Public Shareholders who wish to tender Equity Shares in the Open Offer using the Acquisition Window of the BSE. Before placing the order/bid, the Selling Broker will be required to mark lien on the tendered Equity Shares. Details of such Equity Shares marked as lien in the demat account of the Public Shareholders shall be provided by the depository to the Indian Clearing Corporation ("**Clearing Corporation**").

9) As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations, 2015, as amended and SEBI's press release dated December 03, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 01, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations, 2011. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations, 2011.

10) **THE HOLDERS OF GLOBAL DEPOSITORY RECEIPTS OF THE TARGET COMPANY WILL NOT BE ENTITLED TO PARTICIPATE IN THE OPEN OFFER, UNLESS THEY CONVERT THEIR GLOBAL DEPOSITORY RECEIPTS INTO EQUITY SHARES IN ACCORDANCE WITH APPLICABLE LAW.**

11) **EQUITY SHARES SHOULD NOT BE SUBMITTED/TENDERED TO THE MANAGER TO THE OPEN OFFER, THE ACQUIRER OR THE TARGET COMPANY.**

IX. THE DETAILED PROCEDURE FOR TENDERING THE SHARES IN THE OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER WHICH SHALL BE AVAILABLE ON THE WEBSITE OF SEBI I.E., WWW.SEBI.GOV.IN.

X. OTHER INFORMATION:

1) For the purpose of disclosures in this DPS relating to the Target Company, the Acquirer has relied upon publicly available information and information provided by the Target Company and has not independently verified the accuracy of details of the Target Company. Subject to the aforesaid, the Acquirer accepts the responsibility for the information contained in the Detailed Public Statement and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 2011 and subsequent amendments made thereof.

2) Pursuant to Regulation 12 of SEBI (SAST) Regulations, 2011, the Acquirer has appointed Mark Corporate Advisors Private Limited as Manager to the Offer.

3) The Acquirer has appointed MCS Share Transfer Agent Ltd, as Registrar to the Offer having Registered Office at 383, Lake Gardens, 1st Floor, Kolkata - 700045, West Bengal, Tel. No.: +91 33 40724051 / 52, Email ID: openoffermcs@gmail.com, Contact Person: Mr. S K Saha, SEBI Reg. No.: INR000004108.

4) In this DPS, any discrepancy in any table between the total and sums of the amount listed is due to rounding off and/or regrouping.

5) This DPS and the PA will also be available on the website of SEBI i.e., www.sebi.gov.in.

Issued by Manager to the Offer:

MARK CORPORATE ADVISORS PRIVATE LIMITED
CIN: U67190MH2008PTC181996
404/1, The Summit, Sant Janabai Road (Service Lane),
Off Western Express Highway,
Vile Parle (East), Mumbai-400 057.
Contact Person: Mr. Manish Gaur
Telephone No.: +91 22 2612 3207/08
Email ID: openoffer@markcorporateadvisors.com
Investor Grievance Email ID:
investorgrievance@markcorporateadvisors.com
SEBI Registration No.: INM000012128

For and on behalf of the Acquirer:

For **Frontier Warehousing Limited**

Sd/-

Gautam Agarwalla
Managing Director

DIN	:	00413204
Place	:	Kolkata
Date	:	December 11, 2025

आज ही के दिन 1922 में हिंदी सिनेमा के हरदिल अजीज अभिनेता और राज्यसभा के पूर्व सदस्य दिलीप कुमार उर्फ मोहम्मद युसूफ खान का जन्म हुआ था।

अवैध कटान को लेकर उक्रांद हुआ मुखर

• नरेंद्र नगर के एसडीएम को ज्ञापन सौंपकर की कार्यवाही की मांग

भास्कर समाचार सेवा

नरेंद्र नगर के एसडीएम को ज्ञापन सौंपते उक्रांद कार्यकर्ता।

देहरादून। नरेंद्र नगर के आसपास जंगलों के अवैध कटान को लेकर एसडीएम आशीष घिल्डियाल को उक्रांद की ओर से ज्ञापन सौंपा। ज्ञापन में कहा गया कि नरेंद्र नगर ही नहीं पूरे उत्तराखंड में बाहरी कंपनियों और भूमाफियाओं द्वारा नरेंद्र नगर के आसपास जंगलों को अवैध ढंग कटान जारी है जो कि अत्यधिक खेदजनक है तथा पर्यावरण को भारी नुकसान पहुंचाने की गैरकानूनी कार्यवाही है। पर्यावरण को भारी नुकसान हो रहा है। यदि अति शीघ्र पहाड़ों पर हो रही इस प्रकार की कार्यवाही पर रोक नहीं लगाई गई तो इसके लिए बड़े आंदोलन की शुरुआत की जाएगी जिसकी जिम्मेदारी राज्य सरकार की होगी। अतः उच्च न्यायालय नैनीताल एवं एनजीटी में इसके विरुद्ध कानून कार्यवाही के लिए उचित कदम उठाया जाए। उन्होने कहा कि समय रहते अवैध कार्यवाही पर रोक लगाते हुए इस गैरकानूनी कार्यवाही में संलिप्त दोषियों तथा संरक्षण देने वालों के खिलाफ प्रभावी कार्यवाही सुनिश्चित करें। धरना प्रदर्शन में शामिल वरिष्ट नेता रामेश्वरी चौहान, युद्धवीर चौहान, सुरेंद्र भंडारी केएस राणा, कुंवर सिंह राणा, ज्ञान सिंह रावत, मोहन भंडारी, राजेश्वरी रावत, पूर्व विधायक प्रत्याशी सरदार सिंह पुंडीर, नगर अध्यक्ष मुनि की रेती, महिपाल सिंह बिष्ट, नगर अध्यक्ष नरेंद्र नगर मनीष चौहान, पूर्व छात्र संघ अध्यक्ष अनिल तड़ियाल, नगर अध्यक्ष शैलेंद्र गुसाई, महामंत्री पवन बिजलवान, विजय बलोदी, ललिता राणा, रेशमा, महिपाल बिष्ट, महिपाल पुंडीर, नागेंद्र पोखरियाल, कुंवर सिंह राणा, राकेश चौहान, प्रेम सिंह नेगी आदि मौजूद रहे।

अब और भी आसानी से मिल पायेगा सभी योजनाओं का लाभः धामी

• मुख्यमंत्री ने मेरी योजना पोर्टल उत्तराखंड का लोकार्पण किया

भास्कर समाचार सेवा

कार्यक्रम क्रियान्वयन विभाग द्वारा तैयार मेरी योजना पुस्तकों का लोकार्पण करते मुख्यमंत्री पुष्कर सिंह धामी।

देहरादून। मुख्यमंत्री पुष्कर सिंह धामी ने सर्वे चौक स्थित आईआरडीटी ऑडिटोरियम में कार्यक्रम क्रियान्वयन विभाग द्वारा तैयार की गई मेरी योजना पुस्तकों पर विचार गोष्ठी में प्रतिभाग किया।

इस अवसर पर उन्होंने मेरी योजना पोर्टल उत्तराखंड का लोकार्पण भी किया। मुख्यमंत्री ने कहा कि इस महत्वपूर्ण योजना मार्गदर्शिका पुस्तक के मेरी योजना, मेरी योजना-राज्य सरकार तथा मेरी योजना-केंद्र सरकार तीनों संस्करणों के माध्यम से राज्य का प्रत्येक नागरिक केंद्र और राज्य सरकार की सभी योजनाओं की संपूर्ण जानकारी आसानी से प्राप्त कर सकता है और उनका लाभ उठा सकता है। उन्होंने कहा कि सरकार का उद्देश्य योजनाओं का धरातल पर प्रभावी क्रियान्वयन के साथ ही उसका लाभ राज्य के प्रत्येक पात्र व्यक्ति तक समयबद्ध रूप से पहुंचाना है। ये पुस्तकें लाभार्थियों को योजनाओं की संपूर्ण जानकारी प्रदान करने के साथ-साथ आवेदकों को आवेदन प्रक्रिया, आवश्यक दस्तावेज व पात्रता संबंधी जानकारी भी प्रदान करती है। जहां एक ओर राज्य में शिक्षा, स्वास्थ्य, सड़क, खेल, पेयजल और हवाई कनेक्टिविटी जैसे सभी प्रमुख क्षेत्रों में आधुनिक इंफ्रास्ट्रक्चर विकसित करने की दिशा में कार्य किए जा रहे हैं। मुख्यमंत्री ने सभी से अपील की कि राज्य के स्थानीय उत्पादों और लोगों की आजीविका को बढ़ावा देने के लिए विभिन्न कार्यक्रमों में प्रदान किये जाने वाले स्मृति चिन्ह राज्य में निर्मित उत्पादों के ही हों। उन्होंने कहा कि वे जब भी किसी कार्यक्रम में जाते हैं या देशभर में महानुभावों से भेंट के दौरान भी उत्तराखंड के स्थानीय उत्पाद ही भेंट करते हैं। कैबिनेट मंत्री सुबोध उनियाल ने कहा कि लोगों को सरकार की योजनाओं का लाभ दिलाने के उद्देश्य से यह एक सराहनीय प्रयास है।

एकीकृत पोर्टल के माध्यम से पात्र लोगों को सरकार की सभी योजनाओं का लाभ आसानी से मिल पायेगा। सचिव कार्यक्रम क्रियान्वयन दीपक कुमार ने कहा कि कार्यक्रम क्रियान्वयन विभाग का मुख्य उद्देश्य योजनाओं और सेवाओं का सरल तरीके से लाभार्थियों तक पहुंचाना है।

डीएम ने धीमी गति से चल रहे कार्यों पर नाराज़गी जताई

सभी विभागों की ओर से मुख्यमंत्री घोषणाओं पर की गई प्रगति की विस्तृत जानकारी ली

भास्कर समाचार सेवा

मुख्यमंत्री घोषणाओं की विभागवार समीक्षा बैठक लेते जिलाधिकारी सविन बसंल।

देहरादून। जिलाधिकारी सविन बसंल ने ऋषिपर्णा सभागार में मुख्यमंत्री घोषणाओं की विभागवार समीक्षा बैठक ली। बैठक में डीएम ने सभी विभागों की ओर से घोषणाओं पर की गई प्रगति की विस्तृत जानकारी ली और लंबित मामलों को निर्धारित समय सीमा के भीतर पूर्ण करने के निर्देश दिए। जिलाधिकारी ने अधिकारियों को स्पष्ट रूप से कहा कि मुख्यमंत्री घोषणाएं प्राथमिकता वाले कार्य हैं, इसलिए किसी भी स्तर पर लापरवाही बर्दाश्त नहीं की जाएगी। उन्होंने विभागवार प्रस्तुतियों का अवलोकन करते हुए धीमी गति से चल रहे कार्यों पर नाराज़गी जताई और संबंधित अधिकारियों को तत्काल सुधार करने के निर्देश दिए। समीक्षा के दौरान आवास, एमडीडीए, नगर निगम, खेल, युवा कल्याण आदि विभागों में भूमि चयन समस्या के कारण लंबित घोषणाओं पर जिलाधिकारी ने निर्देश दिए कि संबंधित एसडीएम के साथ समन्वय करते हुए समस्या का शीघ्र समाधान किया जाए। जिलाधिकारी ने कहा कि दूसरे विभाग से संबंधित जिन घोषणाओं को स्थानांतरित किया जाना है उनका प्रस्ताव शीघ्र तैयार कर संबंधित विभागों को तत्काल उपलब्ध करें। सभी विभाग सीएम घोषणाओं की प्रगति को तत्काल रूप से ऑनलाइन पोर्टल पर अपडेट करना सुनिश्चित करें। जिलाधिकारी ने कहा कि सीएम घोषणाओं में किसी प्रकार का कोई तर्क, वितर्क, देरी, लापरवाही क्षम्य नहीं है। जिलाधिकारी ने स्पष्ट निर्देश दिए कि जिले स्तर से जिन घोषणाओं पर कार्रवाई की जानी है, उनमें तत्काल और त्वरित गति से कार्य किया जाए। निर्माण कार्यो के लिए आंगणन गठित करते हुए टेंडर प्रक्रिया को शीघ्र पूरा कराया जाए। डीएम ने कहा कि जिला स्तरीय कार्यों में किसी भी प्रकार की देरी बर्दाश्त नहीं की जाएगी। जिन घोषणाओं पर निर्णय या स्वीकृति शासन स्तर से अपेक्षित है, उन्हें संबंधित विभाग उच्च स्तर पर प्रभावी रूप से परस्यू करें, ताकि प्रक्रियाएं समय पर आगे बढ़ सकें। किसी कारण से जिन घोषणा को पूर्ण कराया जाना संभव नही हो पा रहा है, उन्हें शासन से स्वीकृति लेकर विलोपित किया जाए। शासन से स्वीकृत घोषणा को जल्द से जल्द पूरा किया जाए। बैठक में विभिन्न विकास कार्यों, निर्माण परियोजनाओं, जनसुविधाओं के विस्तार और अवसंरचना से जुड़े मुद्दों की समीक्षा की गई। बैठक में जानकारी दी गई कि जिले में मुख्यमंत्री द्वारा वर्ष 2021 से अब तक कुल 491 घोषणाएं की गई। इसमें से 305 घोषणा पूर्ण कर ली गई है तथा 107 घोषणाओं में कार्य प्रगति पर है और 76 घोषणाओं में शासन एवं विभागीय स्तर कार्यवाही गतिमान है। जबकि तीन घोषणाओं को मर्ज कर दिया गया है। मुख्यमंत्री घोषणाओं के अंतर्गत लोक निर्माण विभाग की 10, आवास की 5, पेयजल की 7, शहरी विकास 12, समाज कल्याण की 10, विद्यालयी शिक्षा की 9, वन विभाग 4, पर्यटन 6, युवा कल्याण 4, पंचायती राज 3, बाल विकास 2 आदि पर घोषणाओं गतिमान है। बैठक में मुख्य विकास अधिकारी अभिनव शाह, मुख्य चिकित्सा अधिकारी डा. एमके शर्मा, सीईओ वीके ढ़ौडियाल, डीएसटीओ एसके गिरी सहित सभी अधिकारी मौजूद थे।

बासमती धान के पुनर्जीवन का संकल्प अब धरातल पर साकार

देहरादून। मुख्यमंत्री पुष्कर सिंह धामी द्वारा विलुप्ति के कगार पर पहुंच चुकी राजधानी की मशहूर दून बासमती धान के पुनर्जीवन का संकल्प अब धरातल पर साकार होता हुआ दिख रहा है। जिला प्रशासन की दूरदर्शी पहल ने इस पारंपरिक और सुगंधित धान को फिर से नई पहचान और नई ऊर्जा प्रदान की है। दून बासमती, जो कभी देहरादून की पहचान और किसानों की शान थी, कई वर्षों से घटते उत्पादन और आधुनिक किस्मों की आड़ में लगभग समाप्त होती दिख रही थी। मुख्यमंत्री के स्पष्ट निर्देशन और जिला प्रशासन की सक्रियता ने इस कीमती धान की पैदावार को फिर से जीवित किया है। जिला प्रशासन की सराहनीय पहल की बदौलत देहरादून के सहसपुर और विकास नगर के किसानों ने दून बासमती की टाइप-3 खेती/फसल को विस्तार दिया। वही नई पहचान के साथ अन्य किसानों को भी आगामी फसल के लिए प्रोत्साहित किया। किसानों के इस प्रयास ने न केवल इस पारंपरिक फसल को नई दिशा दी, बल्कि अन्य किसानों के लिए भी प्रेरणास्रोत बन गया।

बड़ी सीवर लाइन डालने की मांग

हरिद्वार। उपनगरी ज्वालापुर क्षेत्र में सीवर उफनना सबसे बड़ी समस्या बन गया है। सीवर उफनने से लोगों को मुश्किलों का सामना करना पड़ रहा है। परेशानी झेल रहे क्षेत्र के लोग बड़ी सीवर लाइन बिछाने की मांग कर रहे हैं। बढ़ती आबादी छोटी लाइन सीवर बहने का प्रमुख कारण बनी हुई है।

वोट चोरी से ही 2014 में गद्दी छोड़ने पर मजबूर हुई कांग्रेसः भट्ट

• पकड़ी गई सोनिया गांधी की वोट चोरी, कांग्रेस छुड़वाए अब उनसे पद

भास्कर समाचार सेवा

देहरादून। देहरादून। भाजपा ने कांग्रेस की रैली पर कटाक्ष कर कहा कि जनता ने तो कांग्रेस पार्टी को वोट चोरी पर ही 2014 से गद्दी छोड़ने पर मजबूर किया है।

प्रदेशाध्यक्ष एवं राज्यसभा सांसद महेंद्र भट्ट ने दिल्ली जाने पर बाध्य कांग्रेसियों से सहानुभूति जताते हुए कहा कि उनकी सुप्रीमो सोनिया गांधी पर तो वोट चोरी का ताजा मामला न्यायालय में आया है। उन्होंने मीडिया द्वारा पूछे गए सवालों पर प्रतिक्रिया देते हुए कहा, यह रैली अपने युवराज को गलत मुद्दे पर सही ठहराने की कांग्रेसी कोशिश है। क्योंकि जनता, आजादी से पहले से ही नेहरू, इंदिरा, राजीव, मनमोहन तक कांग्रेस पार्टी की वोट चोरी ही नही, डकैती भी भुगतती आई है। लिहाजा जैसे जैसे चुनाव प्रक्रिया में सुधार हुआ, नई नई तकनीकें आईं, कांग्रेस को बहुमत मिलना समाप्त हो गया था।

आखिरकार जनता की अदालत ने कांग्रेस पार्टी को वोट चोरी के इल्जाम में ही 2014 से ही गद्दी छोड़ने पर मजबूर किया हुआ है। जो आज एसआईआर जैसी संवैधानिक प्रक्रिया पर वोट चोरी के आरोप लगा रहे हैं, उनकी सरकारों में ही 8 बार यह मतदाता सूची में सुधार की यह प्रक्रिया संपन्न हुई हैं। उन्होंने हाल दिल्ली कोर्ट में शुरू हुए वोट चोरी के केस का जिक्र करते हुए कहा कि सोनिया गांधी 1983 में देश की नागरिक बनने से पहले ही मतदाता बनकर वोट डाल रही थी।

एम्स में मल्टी ऑर्गन प्रत्यारोपण सर्जरी विभाग का अनुरोध

• मुख्यमंत्री पुष्कर सिंह धामी ने केन्द्रीय स्वास्थ्य नड्डा को लिखा पत्र

भास्कर समाचार सेवा

देहरादून। मुख्यमंत्री पुष्कर सिंह धामी ने केन्द्रीय स्वास्थ्य एवं परिवार कल्याण मंत्री जगत प्रकाश नड्डा को पत्र लिखकर अखिल भारतीय आयुर्विज्ञान संस्थान (एम्स) ऋषिकेश में मल्टी ऑर्गन ट्रांसप्लांटेशन सर्जरी विभाग की स्थापना का अनुरोध किया है। मुख्यमंत्री ने कहा है कि विगत वर्षों में एम्स ऋषिकेश में उन्नत चिकित्सा सेवाओं की मांग अत्यन्त तीव्र गति से बढ़ी है, विशेषकर अंगदान एवं मल्टी ऑर्गन प्रत्यारोपण सर्जरी के क्षेत्र में। इस कारण प्रदेश ही नहीं, बल्कि पड़ोसी राज्यों से आने वाले गंभीर मरीजों की संख्या में भी निरन्तर वृद्धि हो रही है।

उन्होंने उल्लेख किया कि अंगदान के प्रति जागरूकता बढ़ने से संभावित डोनर मामलों में उल्लेखनीय वृद्धि हुई है, जबकि किडनी, लिवर, पैंक्रियाज एवं हृदय प्रत्यारोपण की आवश्यकता वाले मरीजों को अक्सर बाहरी राज्यों में जाना पड़ता है। इससे उपचार में देरी होती है और मरीजों को आर्थिक कठिनाइयों का भी सामना करना पड़ता है। मुख्यमंत्री धामी ने कहा कि एम्स ऋषिकेश में विशेषज्ञ डॉक्टर, आवश्यक बुनियादी ढांचा एवं तकनीकी क्षमता उपलब्ध है, ऐसे में मल्टी ऑर्गन ट्रांसप्लांटेशन सर्जरी विभाग की स्थापना से इस महत्वपूर्ण संस्थान की क्षमता और अधिक प्रभावी होगी। यह विभाग उत्तराखंड ही नहीं बल्कि पूरे उत्तर भारत और हिमालयी क्षेत्र के लिए अत्यन्त लाभकारी सिद्ध होगा। मुख्यमंत्री ने केन्द्रीय स्वास्थ्य मंत्री से अनुरोध किया है कि जनहित में एम्स ऋषिकेश में विभाग की स्थापना को स्वीकृति प्रदान करने के लिए संबंधित अधिकारियों को निर्देशित करने का कष्ट करें।

सनातन भारत की शाश्वत धरोहर है मानवः चिदानन्द

ऋषिकेश। परमार्थ निकेतन में कथावाचक देवी चित्रलेखा अपने परिवार के साथ दर्शनार्थ आयी, उन्होंने स्वामी चिदानंद सरस्वती और साध्वी भगवती सरस्वती के सान्निध्य में आयोजित दिव्य गंगा आरती में सहभाग किया। गंगा तट पर सायंकालीन वातावरण अत्यंत दिव्य और भावपूर्ण था। मां गंगा की शीतल लहरों के बीच मंत्रों की पवित्र ध्वनि, दीपों की सुनहरी रोशनी और विश्व-मंगल की सामूहिक प्रार्थना ने पूरे वातावरण को आध्यात्मिक ऊर्जा से ओत-प्रोत कर दिया। देवी चित्रलेखा ने अपने परिवार के साथ आरती में सहभाग कर अपनी मंत्रमुग्ध करने वाली वाणी में नाम संकीर्तन किया। स्वामी चिदानन्द सरस्वती ने कहा कि आज मानव अधिकार दिवस पर समूची मानवता को यह स्मरण कराना अत्यंत महत्वपूर्ण है कि मानव गरिमा, स्वतंत्रता और समानता कोई आधुनिक अवधारणा नहीं है।

वरिष्ठ नागरिकों ने बसंत विहार पुलिस का आभार व्यक्त कर सम्मानित किया

देहरादून। वरिष्ठ पुलिस अधीक्षक द्वारा सभी अधीनस्थों को अपने-अपने क्षेत्र में निवास कर रहे बुजुर्ग व्यक्तियों तथा अकेले निवास कर रहे सीनियर सिटीजंस से समय समय पर मुलाकात कर उनकी समस्याओं के हर संभव निराकरण एव उनकी यथासंभव सहायता किये जाने को निर्देशित किया गया हैं। थाना बसंत विहार क्षेत्र में निवासरत सीनियर सिटीजनों द्वारा बुधवार को थाना बसंत विहार परिसर में एकत्रित होकर दून पुलिस द्वारा किए जा रहे प्रयासों की सराहना करते हुए दून पुलिस की कार्यप्रणाली से संतुष्ट एवं प्रसन्न होकर दून पुलिस का आभार व्यक्त करते हुए उन्हे सम्मानित किया गया। इस दौरान थाने पर उपस्थित पुलिस टीम को सभी सीनियर सिटीजनों द्वारा अपना आशीर्वाद देते हुए उनके अच्छे स्वास्थ्य एवं उज्जवल भविष्य की कामना की गई। इस दौरान पुलिस टीम सभी बुजुर्गों की सुरक्षा एवं सेवा दून पुलिस की प्राथमिकता के संकल्प को दोहराते हुए विश्वास दिलाया कि दून पुलिस उनके सुख-दुःख में सदैव साथ खड़ी है।

ଗୋରୁ ବ୍ୟବସାୟକୁ ନେଇ ୨ ଭାଇଙ୍କୁ ପ୍ରାଣାନ୍ତକ ଆକ୍ରମଣ

ଜଣେ ମୃତ, ଜଣେ ଗୁରୁତର

କଣ୍ଟାମାଳ, ୧୦/୧୨ (ଇମିସ): ବୌଦ୍ଧ ଜିଲ୍ଲା ମନମୁଣ୍ଡା ଥାନା ଖଲିଆପାଲି ପଞ୍ଚାୟତ ଗୁରୁଦୁଦା ସାପ୍ତାହିକ ବଜାରରେ ବୁଧବାର ଗୋରୁ ବେପାରକୁ ନେଇ ଗଣ୍ଡଗୋଳ ଘଟିବା ସହ ଦୁଇ ଭାଇଙ୍କୁ ପ୍ରାଣାନ୍ତକ ଆକ୍ରମଣ ହୋଇଥିଲା। ଏଥିରେ ଜଣେ ଭାଇଙ୍କ ମୃତ୍ୟୁ ଘଟିଥିବା ବେଳେ ଅନ୍ୟ ଜଣେ ଗୁରୁତର ଆହତ ହୋଇଛନ୍ତି। ମୃତକ ବାଉଁଶୁଣି ଥାନା ତାଳୁପାଲି ଗାଁର ରମଣୀ ମହାକୁଡ଼ ଓ ଗୁରୁତର ରତନ ମହାକୁଡ଼। ଆଜି ଗୁରୁଦୁଦା ବଜାରରେ ଦିନ ୩ଟା ସମୟରେ ଗୋରୁ ବ୍ୟବସାୟକୁ ନେଇ ଦୁଇଗୋଷ୍ଠୀ ମଧ୍ୟରେ ପାଟିତୁଣ୍ଡ ଓ ଗଣ୍ଡଗୋଳ ହୋଇଥିଲା। ଏହା କ୍ରମେ ଉଗ୍ର ରୂପ ନେବା ସହ ଅପର ଗୋଷ୍ଠୀର ଆକ୍ରମଣରେ ରମଣୀ ଓ ରତନ ଗୁରୁତର ହୋଇଥିଲେ। ଖବର ପାଇ ବୌଦ୍ଧ ଏସ୍‌ଡିପିଓ ଲରେନ୍ସ ରାଉତରାୟ ଘଟଣାସ୍ଥଳରୁ ଉଭୟଙ୍କୁ ଉଦ୍ଧାର କରି ନିଜ ଗାଡ଼ିରେ ମନମୁଣ୍ଡା ଡାକ୍ତରଖାନା ପଠାଇଥିଲେ। କିନ୍ତୁ ସେଠାରେ ଡାକ୍ତର ରମଣୀଙ୍କୁ ମୃତ ଘୋଷଣା କରିଥିଲେ। ଅଭିଯୁକ୍ତମାନଙ୍କୁ ଧରିବା ପାଇଁ ପୁଲିସ ବିଭିନ୍ନ ସ୍ଥାନରେ ଧରପଗଡ଼ ଜାରି ରଖିଛି।

ଅନୁଗୁଳ ଇକୋପାର୍କ ନିକଟରେ ଗୁଳିମାଡ଼

ଅନୁଗୁଳ, ୧୦/୧୨ (ଇମିସ): ଅନୁଗୁଳ ଶିକ୍ଷକପଡ଼ାରେ ଥିବା ଇକୋପାର୍କ ନିକଟରେ ଗୁଳିମାଡ଼ ହୋଇଛି। ଏଥିରେ ଭବାନୀ ଶଙ୍କର ପ୍ରଧାନ ନାମକ ଜଣେ ବ୍ୟକ୍ତି ଗୁରୁତର ହୋଇଥିବା ବେଳେ ଅନ୍ୟ ଜଣେ ଆହତ ହୋଇଛନ୍ତି। ଉଭୟଙ୍କୁ ଅନୁଗୁଳ ଜିଲ୍ଲା ମୁଖ୍ୟ ଚିକିତ୍ସାଳୟରେ ଭର୍ତ୍ତି କରାଯାଇଛି। ସୂଚନା ଅନୁସାରେ, ଆଜି ରାତି ପ୍ରାୟ ସାଢ଼େ ଏଗାରଟା ସମୟରେ ଏହି ଗୁଳିକାଣ୍ଡ ଘଟିଛି। ୩ ଜଣ ଦୁର୍ବୃତ୍ତ ଏକ ମୋଟରସାଇକେଲରେ ଆସି ଗୁଳି ଚଳାଇ ଫେରାର ହୋଇ ଯାଇଥିଲେ। ଅନୁଗୁଳ ପୁଲିସ ଘଟଣାସ୍ଥଳରେ ପହଞ୍ଚି ତଦନ୍ତ ଆରମ୍ଭ କରିଛି।

ଏସ୍‌ଟି ଏସ୍‌ସି ଉନ୍ନୟନ ବିଭାଗ ସ୍କୁଲ ଶିକ୍ଷକଙ୍କ ପିଜିଟି ପଦକୁ ପଦୋନ୍ନତି ପ୍ରସଙ୍ଗ

ହାଇକୋର୍ଟଙ୍କ ଅନ୍ତରୀଣ ଅଙ୍କୁଶ

କଟକ, ୧୦/୧୨(ଇମିସ): ଅନୁସୂଚିତ ଜନଜାତି (ଏସ୍‌ଟି) ଓ ଅନୁସୂଚିତ ଜାତି (ଏସ୍‌ସି) ଉନ୍ନୟନ ବିଭାଗ ଅଧୀନ ସ୍କୁଲଗୁଡ଼ିକରେ କାର୍ଯ୍ୟରତ ତାଲିମପ୍ରାପ୍ତ ସ୍ନାତକ ଶିକ୍ଷକ(ଟିଜିଟି)ଙ୍କ ସ୍ନାତକୋତ୍ତର ଶିକ୍ଷକ(ପିଜିଟି) ପଦକୁ ପଦୋନ୍ନତି ପ୍ରସଙ୍ଗରେ ହାଇକୋର୍ଟ ଅନ୍ତରୀଣ ଅଙ୍କୁଶ ଜାରି କରିଛନ୍ତି। ଆଶ୍ରମ ସ୍କୁଲର ପ୍ରଧାନଶିକ୍ଷକଙ୍କୁ ପଦୋନ୍ନତି ପ୍ରକ୍ରିୟାରୁ ବେଆଇନ ଭାବେ ବାଦ ଦେବା ଅଭିଯୋଗ ନେଇ ଦାୟର ମାମଲାର ହାଇକୋର୍ଟ ଶୁଣାଣି କରି ଏସ୍‌ଟି ଓ ଏସ୍‌ସି ଉନ୍ନୟନ, ସଂଖ୍ୟାଲଘୁ ସଂପ୍ରଦାୟ, ପଛୁଆବର୍ଗ କଲ୍ୟାଣ ବିଭାଗ ଓ ଅନ୍ୟ ପ୍ରତିପକ୍ଷଙ୍କୁ ନୋଟିସ୍ ଜାରି କରିଛନ୍ତି। ଏଥି ସହିତ ଏସ୍‌ଟି ଓ ଏସ୍‌ସି ଉନ୍ନୟନ ବିଭାଗ ଯୁଗ୍ମ ନିର୍ଦ୍ଦେଶକଙ୍କ ତରଫରୁ ସମସ୍ତ ଜିଲ୍ଲା ମଙ୍ଗଳ ଅଧିକାରୀଙ୍କୁ ପିଜିଟି ପଦକୁ ପଦୋନ୍ନତି ପାଇଁ ଯୋଗ୍ୟ ଟିଜିଟିଙ୍କ ସମ୍ପର୍କିତ ତଥ୍ୟ ପ୍ରଦାନ ପାଇଁ ୨୦୨୫, ଜାନୁଆରି ୨୮ରେ ଜାରି କରାଯାଇଥିବା ଚିଠି ଉପରେ ପରବର୍ତ୍ତୀ ଶୁଣାଣି ପର୍ଯ୍ୟନ୍ତ ହାଇକୋର୍ଟ ଅନ୍ତରୀଣ ରୋକ ଲଗାଇଛନ୍ତି। ଜଷ୍ଟିସ୍ ଦୀକ୍ଷିତ କ୍ରିଷ୍ଣା ଶ୍ରୀପଦଙ୍କୁ ନେଇ ଗଠିତ ଖଣ୍ଡପୀଠ କୃଷ୍ଣଚନ୍ଦ୍ର ଆଚାର୍ଯ୍ୟଙ୍କ ଆବେଦନର ଶୁଣାଣି କରି ଏପରି ନିର୍ଦ୍ଦେଶ ପ୍ରଦାନ କରିଛନ୍ତି।

ମାମଲାର ବିବରଣୀରୁ ପ୍ରକାଶ ଯେ, ଆବେଦନକାରୀ ଟିଜିଟି ପଦକୁ ପଦୋନ୍ନତି ପାଇ ୨୦୧୯ ଅକ୍ଟୋବର ୨୯ର ନିର୍ଦ୍ଦେଶନାମା ଅନୁସାରେ ବସନ୍ତପୁରସ୍ଥିତ ଏସ୍‌ଟି ଏସ୍‌ସି ହାଇସ୍କୁଲରେ ଅବସ୍ଥାପିତ ହୋଇଥିଲେ। ପରବର୍ତ୍ତୀ ସମୟରେ ତାଙ୍କୁ କେନ୍ଦୁଝର ଜିଲ୍ଲାପାଳଙ୍କ ଆଦେଶ ଅନୁସାରେ ଜଗମୋହନପୁର ଆଶ୍ରମ ସ୍କୁଲକୁ ବଦଳି କରାଯାଇଥିଲା। ଆବେଦନକାରୀ ଏହି ଆଶ୍ରମ ସ୍କୁଲରେ ପ୍ରଧାନଶିକ୍ଷକ ଭାବେ କାର୍ଯ୍ୟରତ ଥିବା ବେଳେ ଯୁଗ୍ମନିର୍ଦ୍ଦେଶକଙ୍କ ତରଫରୁ ପିଜିଟି ପଦକୁ ପଦୋନ୍ନତି ପାଇଁ ତଥ୍ୟ ଦାଖଲ ଲାଗି କେନ୍ଦୁଝର ସମେତ ସବୁ ଜିଲ୍ଲାର ମଙ୍ଗଳ ଅଧିକାରୀଙ୍କୁ ଜାନୁଆରି ୨୮ରେ ଚିଠି ଲେଖାଯାଇଥିଲା। ଏସ୍‌ଟି ଏସ୍‌ସି ଉନ୍ନୟନ ବିଭାଗର ହାଇସ୍କୁଲରେ ନିୟମିତ ଟିଜିଟି ଭାବେ କାର୍ଯ୍ୟକାଳ ପୂରଣ କରିଥିବା ଶିକ୍ଷକ ପିଜିଟି ପଦୋନ୍ନତି ପାଇଁ ଯୋଗ୍ୟ ବୋଲି ଏହି ଚିଠିରେ ଉଲ୍ଲେଖ କରାଯାଇଥିଲା। ଏପରି ଯୋଗ୍ୟତା ସର୍ତ୍ତ ପାଇଁ ଆବେଦନକାରୀ ପଦୋନ୍ନତି ପ୍ରକ୍ରିୟାରୁ ପରୋକ୍ଷରେ ବାଦ୍ ପଡ଼ିବା ସ୍ପଷ୍ଟ ହୋଇଥିଲା। ଏପରି ଚିଠିକୁ ବେଆଇନ ଦର୍ଶାଇ ଏହି ମାମଲା ହାଇକୋର୍ଟରେ ଦାୟର ହୋଇଛି। ଆବେଦନକାରୀଙ୍କ ତରଫରୁ ଆଇନଜୀବୀ ବଂଶୀଧର ଶତପଥୀ ଓ ସତ୍ୟବ୍ରତ ଶତପଥୀ ମାମଲା ପରିଚାଳନା କରୁଛନ୍ତି।

ସମାଜରେ ଭେଦଭାବର କୌଣସି ସ୍ଥାନ ନାହିଁ: ରାଜ୍ୟପାଳ

ସମ୍ବଲପୁରରେ ରାଜ୍ୟସ୍ତରୀୟ ବିଶ୍ୱ ମାନବାଧିକାର ଦିବସ

ସମ୍ବଲପୁର, ୧୦/୧୨ (ଇମିସ): ସମାଜରେ ଭେଦଭାବର କୌଣସି ସ୍ଥାନ ନାହିଁ। ପ୍ରତ୍ୟେକ ବ୍ୟକ୍ତିଙ୍କୁ ସମ୍ମାନର ସହିତ ବଞ୍ଚିବାର ସୁଯୋଗ ମିଳିବା ଆବଶ୍ୟକ। ଅଧିକାର ସୁରକ୍ଷିତ ହେଲେ ସମାଜ ସମୃଦ୍ଧ ହୁଏ ବୋଲି ରାଜ୍ୟପାଳ ଡ. ହରିବାବୁ କମ୍ଭମପାଟି କହିଛନ୍ତି। ବୁଧବାର ଓଡ଼ିଶା ମାନବାଧିକାର ଆୟୋଗ ପକ୍ଷରୁ ସମ୍ବଲପୁର ତପସ୍ୱିନୀ ପ୍ରେକ୍ଷାଳୟରେ ଆୟୋଜିତ ବିଶ୍ୱ ମାନବାଧିକାର ଦିବସ ରାଜ୍ୟ ସମାରୋହରେ ମୁଖ୍ୟଅତିଥି ଭାବେ ଯୋଗ ଦେଇ ରାଜ୍ୟପାଳ ମାନବାଧିକାରକୁ ବଜାୟ ରଖିବା ପାଇଁ ସାମୂହିକ ପ୍ରତିବଦ୍ଧତା ଆବଶ୍ୟକ ବୋଲି କହିଛନ୍ତି। ଅଧିକାରଗୁଡ଼ିକ କେବଳ ଆଇନ ମାଧ୍ୟମରେ ନୁହେଁ, ବରଂ ନାଗରିକ, ଅନୁଷ୍ଠାନ ଓ ଗୋଷ୍ଠୀମାନଙ୍କର ସକ୍ରିୟ ଅଂଶଗ୍ରହଣ ମାଧ୍ୟମରେ ବିକଶିତ ହେବା ଉପରେ ଗୁରୁତ୍ୱାରୋପ କରିଛନ୍ତି। ଚଳିତ ବର୍ଷର ବିଷୟବସ୍ତୁ 'ମାନବାଧିକାର ଆମର ଦୈନନ୍ଦିନ ଆବଶ୍ୟକତା' ଉପରେ ଆଲୋକପାତ କରି ରାଜ୍ୟପାଳ ଶିକ୍ଷା, ଅଭିବ୍ୟକ୍ତିର ସ୍ୱାଧୀନତା, ନିରାପଦ କାର୍ଯ୍ୟ ପରିବେଶ, ଖାଦ୍ୟ, ପାଣି, ସ୍ୱାସ୍ଥ୍ୟ ଓ ସୁରକ୍ଷା ଭଳି ଅଧିକାର ମାନବିକ ମର୍ଯ୍ୟାଦାର ମୂଳଦୁଆ ଗଠନ କରେ ବୋଲି କହିଥିଲେ। ଯେତେବେଳେ ଏହି ଅଧିକାରଗୁଡ଼ିକୁ ବଜାୟ ରଖାଯାଏ, ସମାଜ ସମୃଦ୍ଧ ହୁଏ। ଆଉ ଯେତେବେଳେ ପ୍ରତ୍ୟାଖ୍ୟାନ କରାଯାଏ, ସମାଜରେ ଅବକ୍ଷୟ ଦେଖାଦିଏ ବୋଲି କହିଥିଲେ। ଭାରତ ପ୍ରାରମ୍ଭରୁ ବର୍ଣ୍ଣବୈଷମ୍ୟ ଭଳି ପ୍ରସଙ୍ଗ ଉଠାଇଛି ଓ ଜାତିସଂଘ ଶାନ୍ତିରକ୍ଷା କାର୍ଯ୍ୟରେ ଏକ ପ୍ରମୁଖ ଭୂମିକା ନିର୍ବାହ କରିଆସୁଛି। ପ୍ରଧାନମନ୍ତ୍ରୀ ନରେନ୍ଦ୍ର ମୋଦୀଙ୍କ ନେତୃତ୍ୱରେ ବିଭିନ୍ନ ଯୋଜନା ଲକ୍ଷ ଲକ୍ଷ ଲୋକଙ୍କ ଜୀବନଶୈଳୀକୁ ଉନ୍ନତ କରିଛି ବୋଲି ରାଜ୍ୟପାଳ କହିଥିଲେ।

ସମ୍ମାନିତ ଅତିଥି ପୂର୍ବତନ ପୁଲିସ ମହାନିର୍ଦ୍ଦେଶକ ସତ୍ୟଜିତ ମହାନ୍ତି ଦୈନନ୍ଦିନ ଜୀବନରେ ମାନବ ଅଧିକାରର ଆବଶ୍ୟକତା ଉପରେ ଗୁରୁତ୍ୱାରୋପ କରିଥିଲେ। ଯେଉଁଠି ମାନବ ଅଧିକାରର ଉଲ୍ଲଂଘନ ହେଉଛି, ସାମ୍ବାଦିକମାନେ ନିରବତା ଅବଲମ୍ବନ ନ କରି ତୀବ୍ର ସ୍ୱର ଉତ୍ତୋଳନ କରିବାକୁ ଆହ୍ୱାନ ଦେଇଥିଲେ। ଓଡ଼ିଶା ମାନବାଧିକାର ଆୟୋଗର ଅଧ୍ୟକ୍ଷ ଜଷ୍ଟିସ୍ ଶତ୍ରୁଘ୍ନ ପୂଜାହାରୀଙ୍କ ଅଧ୍ୟକ୍ଷତାରେ ଅନୁଷ୍ଠିତ ଏହି କାର୍ଯ୍ୟକ୍ରମରେ ବିଶିଷ୍ଟ ମାନବାଧିକାର କର୍ମୀ ତଥା ରମନ ମାଗାସେସେ ପୁରସ୍କାର ବିଜେତା ବେଜୱାଡା ୱିଲ୍‌ସନ୍ କହିଲେ, ସମାଜରେ ଘୃଣା ଭାଷଣ ତଥା ମହିଳା ଓ ଶିଶୁମାନଙ୍କ ବିରୋଧରେ ହିଂସା ଶୀଘ୍ର ବନ୍ଦ ହେବା ଆବଶ୍ୟକ। ହାଜତ ମୃତ୍ୟୁ, ଏନ୍‌କାଉଣ୍ଟର ଭଳି ଘଟଣା ବଢ଼ି ଚାଲିଛି। ଯେତେଦିନ ପର୍ଯ୍ୟନ୍ତ ସମସ୍ତପ୍ରକାର ସଫେଇ କାର୍ଯ୍ୟ ସଂପୂର୍ଣ୍ଣ ଭାବେ ଯାନ୍ତ୍ରିକ ନ ହୋଇଛି, ସେତେଦିନ ପର୍ଯ୍ୟନ୍ତ ଏସବୁ କାର୍ଯ୍ୟରେ ନିୟୋଜିତ ଲୋକମାନଙ୍କ ମାନବାଧିକାର ସୁରକ୍ଷିତ ରହିବ ନାହିଁ। ସମାଜର ଶେଷରେ ଧାଡ଼ିରେ ଥିବା ଲୋକଙ୍କ ପର୍ଯ୍ୟନ୍ତ ମାନବ ଅଧିକାର ପହଞ୍ଚିବା ଜରୁରି ବୋଲି ସେ କହିଥିଲେ। କାର୍ଯ୍ୟକ୍ରମରେ ସମ୍ବଲପୁର ଜିଲ୍ଲାପାଳ ସିଦ୍ଧେଶ୍ୱର ବଳିରାମ ବୋନ୍ଦର ମଞ୍ଚାସୀନ ଥିଲେ। ଆୟୋଗର ସଦସ୍ୟ ଅସୀମ ଅମିତାଭ ଦାସ ସ୍ୱାଗତ ଭାଷଣ ଓ ଅନ୍ୟତମ ସଦସ୍ୟ ଚିତ୍ତରଞ୍ଜନ ମହାପାତ୍ର ଧନ୍ୟବାଦ ଅର୍ପଣ କରିଥିଲେ।

'ପ୍ରତିଭା ଓ ସାମର୍ଥ୍ୟକୁ ଆବିଷ୍କାର କରେ ଉତ୍ସବ'

ବରୀ ଲୋକ ମହୋତ୍ସବ ଉଦ୍‌ଘାଟିତ

ବରୀ, ୧୦/୧୨ (ଇମିସ): ଉତ୍ସବ କେବଳ ଲୋକଙ୍କୁ ଉତ୍ସାହ ଯୋଗାଏ ନାହିଁ, ଏହା ନିଜ ଭିତରେ ଥିବା ପ୍ରତିଭା ଓ ସାମର୍ଥ୍ୟକୁ ଆବିଷ୍କାର କରେ। ଲୋକମାନେ ଯେଉଁଠି ଏକାଠି ହୁଅନ୍ତି, ସେଠାରେ ଭାବର ଆଦାନପ୍ରଦାନ ହୁଏ, ପରସ୍ପର ମତ ବିନିମୟ କରନ୍ତି ଏବଂ ତା' ମଧ୍ୟରେ ମତୈକ୍ୟ ସୃଷ୍ଟି ହୋଇଥାଏ। ତାହା ହିଁ ଗଣତନ୍ତ୍ରର ଅସଲ ମୂଳମନ୍ତ୍ର ବୋଲି ଯାଜପୁର ଜିଲ୍ଲା ବରୀ ଲୋକ ମହୋତ୍ସବର ଉଦ୍‌ଘାଟନୀ ସଭାରେ ମୁଖ୍ୟବକ୍ତା ଭାବେ ଯୋଗ ଦେଇ ଇଷ୍ଟର୍ଣ୍ଣ ମିଡିଆ ଲିମିଟେଡ୍‌ର ଅଧ୍ୟକ୍ଷ ସୌମ୍ୟରଂଜନ ପଟ୍ଟନାୟକ ପ୍ରକାଶ କରିଛନ୍ତି। ବରୀ ବ୍ଲକ୍ ବାଲିଆପାଳସ୍ଥିତ ବିଧାନଚନ୍ଦ୍ର ସରକାରୀ ଉଚ୍ଚବିଦ୍ୟାଳୟ ଖେଳପଡ଼ିଆରେ କଳା ସାହିତ୍ୟ ସଂସ୍କୃତି ପରିଷଦ ପକ୍ଷରୁ ଆୟୋଜିତ ଏହି ଉତ୍ସବରେ ପରିଷଦର ସଭାପତି ଡାକ୍ତର ରାଜକିଶୋର ପଣ୍ଡା ସଭାପତିତ୍ୱ କରିଥିଲେ। ମୁଖ୍ୟବକ୍ତା ଶ୍ରୀ ପଟ୍ଟନାୟକ କହିଥିଲେ, ବରୀ ମାଟି ଗର୍ବ ଓ ଗୌରବର ମାଟି। ଅଭିମନ୍ୟୁ, ଗୋପବନ୍ଧୁ, ରମାଦେବୀ, ରତ୍ନଗିରି ସମେତ ସାହସୀ ଓ ସଂଗ୍ରାମୀ ମାଟି। କେବଳ ରାଜନେତାମାନେ ବିକାଶଧାରାକୁ ଆଗେଇ ନେଇ ପାରିବେ ନାହିଁ। ସାଧାରଣ ଜନତାଙ୍କର ମଧ୍ୟ ବିକାଶ ପ୍ରକ୍ରିୟାରେ ସହଭାଗିତା ନିହାତି ଜରୁରି। ଆଜି ସମ୍ବିଧାନରେ ଥିବା ନିୟମ କାମ ଦେଉନଥିବା ବେଳେ ସରକାରଙ୍କ ସୂଚନା ଅଧିକାର ଆଇନ ମଧ୍ୟ ବାଟବଣା ହୋଇଛି। ନାଗରିକ ସମାଜ ଏକାଠି ହେବାର ବେଳ ଆସିଛି ବୋଲି ଶ୍ରୀ ପଟ୍ଟନାୟକ କହିଥିଲେ।

ମୁଖ୍ୟଅତିଥି ବରୀ ବିଧାୟକ ବିଶ୍ୱରଂଜନ ମଲ୍ଲିକ ଉତ୍ସବକୁ ଉଦ୍‌ଘାଟନ କରିବା ସହିତ ବରୀର ବିକାଶ ପାଇଁ ଦଳମତ ନିର୍ବିଶେଷରେ ସମସ୍ତେ ଏକାଠି ହେବାକୁ ଆହ୍ୱାନ ଦେଇଥିଲେ। ସମ୍ମାନିତ ଅତିଥି ବରୀ ତହସିଲଦାର ଦୀପ୍ତିମୟୀ ବେହେରା, ବିଡିଓ ଅସିତ କୁମାର ମହାନ୍ତି, ଜିଲ୍ଲା ପରିଷଦ ସଭ୍ୟ ଅଶୋକ କୁମାର ସାମଲ, ସନ୍ତୋଷ କୁମାର ସାମଲ, ଦିଲ୍ଲୀପ କୁମାର ମହାନ୍ତି, ବୁଲୁ ଯାଦବ, ବ୍ଲକ୍ ଉପାଧ୍ୟକ୍ଷା ଅର୍ଚ୍ଚନା ମଲ୍ଲିକ, ଶିକ୍ଷାବିତ୍ ସୀତାକାନ୍ତ ପଣ୍ଡା, କାହ୍ନୁଚରଣ ବେହୁରା ମଞ୍ଚାସୀନ ଥିଲେ। ଅବସରପ୍ରାପ୍ତ ପ୍ରଧାନଶିକ୍ଷକ ଗିରୀଶବିହାରୀ ମିଶ୍ର ଅତିଥି ପରିଚୟ ଦେଇଥିବା ବେଳେ ଉପସଭାପତି ସୁବାସ ଚନ୍ଦ୍ର ବିଶ୍ୱାଳ ସ୍ୱାଗତ ଭାଷଣ ଦେଇଥିଲେ। ଅନ୍ୟତମ ସଭ୍ୟ ଗଗନବିହାରୀ ଜେନା ମହୋତ୍ସବର ଆଭିମୁଖ୍ୟ ସମ୍ପର୍କରେ ସୂଚନା ଦେଇଥିଲେ। ସଂପାଦକ ସତ୍ୟରଂଜନ କର ବିବରଣୀ ପାଠ କରିଥିଲେ। ଏହି ଅବସରରେ ଆଦର୍ଶ ଶିକ୍ଷକ ଅର୍ଜୁନ ଚରଣ ରାଉତଙ୍କୁ ପ୍ରତିଭା ସମ୍ମାନ ଓ ସ୍ୱର୍ଗତ ବିଷ୍ଣୁଚରଣ ମହାନ୍ତିଙ୍କୁ ମରଣୋତ୍ତର ସମ୍ମାନରେ ସମ୍ମାନିତ କରାଯାଇଥିଲା। ପରିଷଦର କୋଷାଧ୍ୟକ୍ଷ ଅଧ୍ୟକ୍ଷ ବିଜୟ କୁମାର ଦାଶ ସମ୍ବର୍ଦ୍ଧିତ ପ୍ରତିଭାଙ୍କ ମାନପତ୍ର ପଠନ କରିଥିଲେ। ଅଧ୍ୟାପକ ପ୍ରଶାନ୍ତ ସାହୁ ଅତିଥିମାନଙ୍କ ଦ୍ୱାରା ଉନ୍ମୋଚିତ ମୁଖପତ୍ର 'ବରୀ ମହକ'ର ସଂପାଦକୀୟ ପୃଷ୍ଠା ପାଠ କରିଥିଲେ।

தமிழ்நாடு அரசு போக்குவரத்துக்கழகம், மதுரை (லிமிடெட்), திண்டுக்கல் மண்டலத்தில், பொதுமேலாளர் முத்துகிருஷ்ணன் தலைமையில், போக்குவரத்து அலுவலர்களும் தொழிலாளர்களும் மனித உரிமைகள் நாள் உறுதிமொழி எடுத்துக் கொண்டனர். மேலும், திண்டுக்கல் மண்டலத்தில் உள்ள 16 பணிமனைகளில், அந்தந்த கிளை மேலாளர்கள் முன்னிலையில் போக்குவரத்து தொழிலாளர்கள் உறுதி மொழி எடுத்துக்கொண்டனர்.

புதிதாக நியமிக்கப்பட்ட காரமடை நகர திமுக பொறுப்பாளர் கே.ஜி குருபிரசாத்துக்கு காரமடை நகர சார்பு அணியினர் வாழ்த்து

மேட்டுப்பாளையம், டிச.11

கோவை வடக்கு மாவட்டம், மேட்டுப்பாளையம் சட்டமன்றத்தொகுதிகாரமடை நகரதிமுக பொறுப்பாளராக தலைமைக் கழகத்தால் புதிதாக நியமனம் செய்யப்பட்ட கே.ஜி. குரு பிரசாத் அவர்களுக்கு, காரமடை நகர திமுக ஆதிதிராவிடர் நலக்குழு அமைப்பாளர் வி.ஆர். பத்ரி தலைமையில்

காரமடை நகர 17வது வார்டு அவைத் தலைவர் முத்துசாமி, துணைச் செயலாளர் ஷீலா சசிகுமார்,பிரதிநிதி பிரேமா சரவணகுமார், இளைஞரணி துணை அமைப்பாளர்கள் மு. சுபாஷ்,பரத், ஆதிதிராவிடர் நலக்குழு துணை அமைப்பாளர் ஆர். அருள்குமார், தே. குமார், விளையாட்டு மேம்பாட்டு அணி துணை அமைப்பாளர் பூபதி, திமுக தொண்டரணி துணை அமைப்பாளர்கள் வி.ஆர். ராம்கி, சூரிய பிரகாஷ், மாணவரணி துணை அமைப்பாளர் கவின், விவசாய தொழிலாளர் அணி துணை அமைப்பாளர் அரவிந்த், உள்ளிட்டோர் பொன்னாடை போர்த்தி வாழ்த்து தெரிவித்தனர்.

உடன் காரமடை நகர 17வது வார்டு இளைஞரணி அமைப்பாளர் கோபாலகிருஷ்ணன், துணை அமைப்பாளர் ஆறுமுகம் மற்றும் 17வது வார்டு சாஸ்திரி நகர், அம்பேத்கர் நகர், கேகே நகர், பட்டிக்காரம்பாளையம் ஆகிய பகுதிகளைச் சேர்ந்த இளைஞர்கள் 50க்கும் மேற்பட்டோர் திரளாக கலந்து கொண்டனர்.

தென்காசியில் காலமுறை ஊதியம் வழங்க கோரி அங்கன்வாடி ஊழியர்கள் சாலை மறியல்

தென்காசி, டிச.11

அங்கன்வாடி ஊழியர்கள் மற்றும் உதவியாளர்களுக்கு காலமுறை ஊதியம் வழங்க வேண்டும் என்கின்ற கோரிக்கையை நிறைவேற்றவலியுறுத்திதமிழகம் முழுவதும் தமிழ்நாடு அரசு அங்கன்வாடி ஊழியர்கள் சங்கங்களின் கூட்டமைப்பு சார்பில் மாவட்ட தலைநகரங்களில் சாலை மறியல் போராட்டம் நடைபெற்றது.

தென்காசி மாவட்டம் தென்காசி நகரப் பகுதியில் உள்ள புதிய பேருந்து நிலையம் எதிரே அங்கன்வாடி ஊழியர்கள் கூட்டமைப்பு சார்பில் தேர்தல் கால வாக்குறுதி 311 ன்படி அங்கன்வாடி உழியர் மற்றும் உதவியாளர்யாளர்களை அரசு ஊழியராக்கிகாலமுறைஊதியம்வழங்கவும். 50,000 ஆயிரத்திற்கும் மேற்பட்ட காலிப்பணியிடங்களை நிரப்ப கோரியும் குறைந்த பட்ச ஓய்வூதியம் ரூ 9000/வழங்கிடவேண்டியும் பணி ஓய்வின் போதுபணிக்கொடை அங்கன்வாடி பணியாளர்களுக்குரூ10,00,000 லட்சமும், உதவியாளருக்கு ரூ 5,00,000 லட்சமும் வழங்கவும் போன்ற கோரிக்கைகளை நிறைவேற்ற கோரியும் சாலை மறியல் போராட்டம் நடைபெற்றது.

தென்காசியில் இருந்து மதுரை செல்லும் சாலையில் நடைபெற்ற இந்த சாலை மறியல் போராட்டத்தில் சுமார் 200 க்கும் மேற்பட்ட அங்கன்வாடி பணியாளர்கள் பங்கேற்று தமிழக அரசின் தேர்தல் வாக்குறுதிகளை உடனடியாக நிறைவேற்ற வலியுறுத்தி கண்டன கோஷங்களை எழுப்பினர்.

தொடர்ந்து, சாலை மறியல் போராட்டத்தில் ஈடுபட்ட அங்கன்வாடி ஊழியர்களை போலீசார் கைது செய்தனர்.

ரூ.12 லட்சம் மதிப்பிலான மானியத்திற்கான ஆணை: மாவட்ட கலெக்டர் வழங்கினார்

விருதுநகர், டிச.11

விருதுநகர் மாவட்டம், சாத்தூர் வட்டம், உப்பத்தூர் தமிழ்நாடு கிராம வங்கி கிளையில் தமிழ்நாடு ஆதிதிராவிடர் வீட்டு வசதி மற்றும் மேம்பாட்டுக்கழகத்தின்(தாட்கோ) சார்பில் ஆடு/மாடு வளர்ப்பு தொழில் புரிவதற்கு கடனுதவி பெற்ற 24 பயனாளிக்கு தலா ரூ.50 ஆயிரம் வீதம் மொத்தம் ரூ.12 இலட்சம் மானியத்திற்கான ஆணைகளை மாவட்ட கலெக்டர் என்.ஓ.சுகபுத்ரா வழங்கினார்.

தமிழ்நாடு அரசானது, தமிழ்நாடு ஆதிதிராவிடர் வீட்டு வசதி மற்றும் மேம்பாட்டு கழகம்(தாட்கோ) மூலம் ஆதிதிராவிடர் / பழங்குடியினர் நலனுக்கான பொருளாதார மேம்பாட்டுத் திட்டங்களை செயல்படுத்துவதோடு, ஆதிதிராவிடர் / பழங்குடியினர் சேர்ந்த இளைஞர்களுக்கு வேலை / சுய வேலைவாய்ப்புக்காக திறன் மேம்பாட்டுப் பயிற்சி வழங்குதல் மற்றும் அரசாங்கத்தால் ஒப்படைக்கப்பட்ட கட்டுமான நடவடிக்கைகளை மேற்கொண்டு வருகிறது.

அதன்படி, தாட்கோ நிறுவனம் மூலம் ஆதிதிராவிடர்கள் மற்றும் பழங்குடியினர்களுக்கு, நிலம் வாங்கும் திட்டம், சுய உதவி குழுக்களுக்கு பொருளாதார உதவி, திறன் மேம்பாட்டு பயிற்சி உள்ளிட்ட வாழ்வாதாரத் திட்டங்கள் மூலம் வங்கி கடனுதவிக்கான மானியங்களையும், சுகாதாரப் பணியாளர்களுக்கு விபத்துக் காப்பீட்டு, இயற்கை மரணத்திற்கு உதவி, இறுதிச் சடங்குகளுக்கு உதவி, திருமணத்திற்கான உதவி, மகப்பேறு உதவி, கண் கண்ணாடி, முதியோர்ஓய்வூதியம்உள்ளிட்ட நிதியுதவிகளையும் வழங்கி வருகிறது.

அந்த வகையில், விருதுநகர் மாவட்டம், சாத்தூர் வட்டம், உப்பத்தூர் தமிழ்நாடு கிராம வங்கி கிளையில் இன்று (10.12.2025) தமிழ்நாடு ஆதிதிராவிடர் வீட்டு வசதி மற்றும் மேம்பாட்டுக்கழகத்தின் (தாட்கோ) சார்பில் ஆடு/மாடு வளர்ப்பு தொழில் புரிவதற்கு கடனுதவி பெற்ற 24 பயனாளிக்கு தலா ரூ.50 ஆயிரம் வீதம் மொத்தம் ரூ.12 லட்சம் மதிப்பிலான மானியத்திற்கான ஆணை களை மாவட்ட கலெக்டர் சுகபுத்ரா வழங்கினார்.

மேலும், பயனாளிகளிடம் குடும்பத்தின் வாழ்வாதாரம், பொருளாதாரமேம்பாடு, குழந்தை கல்வியின் முக்கியத்துவம், அரசு நலத்திட்ட உதவிகள் உள்ளிட்டவை குறித்து கலந்துரையாடினார்.

இத்திட்டத்தின் கீழ், பயனடைந்தவர்கள் எங்கள் வாழ்வாதார மேம்பாட்டிற்கான கடனுதவிகளைவழங்கியதோடு, அதற்கான மானியத்தையும் வழங்கிய தமிழ்நாடு அரசுக்கும், மாவட்ட நிர்வாகத்திற்கும் தங்களது நன்றியைத் தெரிவித்துக் கொண்டனர்.

இந்நிகழ்வில், தாட்கோ மாவட்ட மேலாளர்(பொ) மஞ்சுளா, சாத்தூர் கோட்டாட்சியர் கனகராஜ், மாவட்ட முன்னோடி வங்கி மேலாளர் பாண்டிச்செல்வன், அரசு அலுவலர்கள் மற்றும் பயனாளிகள் உட்பட பலர் கலந்து கொண்டனர்.

காணவில்லை அறிவிப்பு

சிவகங்கை மாவட்டம், சிவகங்கை வட்டம், ஒக்கூர் அஞ்சல், மேலமங்களம் கிராமம், சுதவு எண்.1/126 என்ற முகவரியில் வசிக்கும் திரு.வீரப்பன் அவர்களின் மனைவி அழகுமீனாள் (ஆதார் அட்டை எண்.4097 7122 3861) ஆகிய நான் எனக்கு சொந்தமான சிவகங்கை மாவட்டம், சிவகங்கை வட்டம், மதகுபட்டிசப்டி, ஒக்கூர் கிராமம், சர்வே எண்.426/3B, 426/3B2A, 2400 சதுரடி புஞ்சை. சிவகங்கை சார்பதிவாளர் அலுவலக ஆவண எண்.750/2004ன் படி நான் கிரையம் பெற்ற அசல் ஆவண பத்திரத்தை கடந்த 20.11.2025ம் தேதி சிவகங்கை பஸ் நிலையத்திலிருந்து இறங்கி செல்லும் போது சிவகங்கை பஸ் ஸ்டாண்டில் பஸ் நிற்கும் போது தவறுதலாக போது என்னை அறியாமல் தொலைத்து விட்டேன். உடனடியாக அக்கம் பக்கம் தேடிப்பார்த்தும், விசாரித்துப் பார்த்தும் மேற்சொன்ன ஷை பத்திரம் கிடைக்கவில்லை. இது குறித்து காவல்துறை இணையதள புகார் வாயிலாக கடந்த 09.12.2025ம் தேதி புகார் செய்து புகார் எண்ணாகCAV25610347 பெறப்பட்டுள்ளது. எனவே மேற்படி தொலைந்த அசல் ஆவண கிரைய பத்திரத்தை யாரேனும் கண்டெடுத்தால் கீழ்க்கண்ட எனது முகவரியில் ஒப்படைக்குமாறு கேட்டுக்கொள்கிறேன் .

இப்படிக்கு
அழகுமீனாள்
க/பெ. வீரப்பன்
கதவு எண்.1/126,
மேலமங்களம் கிராமம்,
ஒக்கூர் அஞ்சல், சிவகங்கை வட்டம் & மாவட்டம்.
செல்: 95852 37009

தேனி மாவட்டம் கம்பம் அரசு ஆரம்ப சுகாதார நிலைய மருத்துவர் மீனாட்சி சுந்தரம் அவர்களின் தலைமையில் இலாஹி பள்ளியில், வளரிளம் பெண்கள் மற்றும் இளம் வயது கர்ப்பத் தடுப்பு விழிப்புணர்வு முகாம் நடைபெற்றது. இதில் நகர்மன்ற உறுப்பினர் சாதிக், பள்ளி தாளாளர் ஹாஜி ஹனபி, தலைமை ஆசிரியர் ஆலாவுதீன், ஆசிரியர் அப்பாஸ், சுகாதார ஆய்வாளர் சிவசஜு மற்றும் செவிலியர்கள் பிரியா, ராம் லட்சுமி மற்றும் ஆசிரியைகள், மாணவிகள் பலர் கலந்து கொண்டனர்.

ராஜபாளையத்தில் காங்கிரஸ் கட்சி சார்பில் அன்னை சோனியா காந்தி பிறந்தநாள் தின விழா

ராஜபாளையம், டிச.11

விருதுநகர் மாவட்டம் ராஜபாளையம் நகர் காங்கிரஸ் சார்பில் இந்திய தேசிய காங்கிரஸின் முன்னாள் தலைவரும் பாராளுமன்றகுழுதலைவருமான அன்னை சோனியா காந்தி 79வது பிறந்த நாள் சிறப்பாக கொண்டாடப்பட்டது. ராஜபாளையம் அருள்மிகு மீனாட்சி சுந்தரேஸ்வரர் திருக்கோவிலில் (சொக்கர் கோவில்) நகர தலைவரும், நகர் மன்ற உறுப்பினருமானசங்கர்கணேஷ் தலைமையில் விருதுநகர் மேற்கு மாவட்ட தலைவர் ரெங்கசாமி முன்னிலையில்சிறப்பு வழிபாடு நடைபெற்று பொதுமக்களுக்கு பிரசாதம் வழங்கப்பட்டது.

நிகழ்ச்சியில் ஐ என் டி யூசி பிரபாகர், நகர்மன்ற உறுப்பினர் புஷ்பம், ரவி ராஜா, ஏ பி சக்தி,பசும்பொன், வெங்கட்ராமன், ராஜாராம், லட்சுமணன், முனியாண்டி, பச்சையாத்தான் மற்றும் நிர்வாகிகள் கலந்து கொண்டனர்.

தாராபுரம் அருகே சொகுசு கார் எரிந்து சேதம்: குண்டடம் போலீசார் விசாரணை

தாராபுரம், டிச.11

திருப்பூர் மாவட்டம் தாராபுரம்அருகேஉள்ள மூலனூர்ஒன்றியத்துக்கு உட்பட்ட சின்ன மருதூர் பகுதியைச் சேர்ந்தவர் சின்னசாமி. இவரது மகன் ஆனந்த். விவசாய தொழில் செய்து வருகிறார். இந்நிலையில் ஆனந்த் உபயோகப்படுத்தி வந்த மகேந்திரா லோகன் என்ற சொகுசு காருக்கு பதிலாக மற்றொருபுதியகாரைவாங்குவதற்காக தாராபுரம் பகுதியில் செயல்பட்டு வரும் தனியார் கன்சல்டிங்கில் கொடுத்துள்ளார். இந்நிலையில் கார் விற்பனை செய்யும் தனியார் கன்சல்டிங்கில் இருந்து கோவைக்கு எடுத்துச் செல்வதற்காக கன்சல்டிங்கில் வேலை பார்த்து வரும் ஓட்டுநர் ஹசிக் காதர் (30) என்பவர் கோவையில் உள்ள மகேந்திராஷோரூமுக்கு எடுத்துச் சென்றுள்ளார். தாராபுரத்தில் இருந்து எடுத்துச் சென்ற சொகுசு காரானது குண்டடம்அருகேஉள்ளசூரியநல்லூர் டோல்கேட் அருகில் சென்று கொண்டிருந்த பொழுது காரின் முன் பகுதியில் இன்ஜினில் இருந்து புகை வரவே ஓட்டுநர் காரை நடுவழியில் நிறுத்தி யுள்ளார். தொடர்ந்து ஓட்டுநர் ஹசிக் காதர்

காரை நிறுத்திவிட்டு பார்க்கும் பொழுது கார் மள மள வென தீப்பிடித்து எரிய துவங்கியது அதனைத் தொடர்ந்து ஓட்டுநர் ஹசிக் காதர் காவல் நிலையத்திற்கும் தீயணைப்புத்துறையினருக்கும் தகவல் கொடுத்ததால் சம்பவ இடத்திற்கு விரைந்து வந்த காவல் துறையினர் மற்றும் தீயணைப்புத்துறையினர் எரிந்து கொண்டிருந்த காரை தண்ணீர் ஊற்றி அணைத்தனர்.

மேலும் இந்த தீ விபத்தில் கார் முற்றிலும் எரிந்து கரிக்கட்டை போல் கருகி எலும்புக்கூடு போல் நாசமாகியது. கார் பற்றி எரிந்த சம்பவம் குறித்து குண்டடம் போலீசார் வழக்குப் பதிவு செய்து விசாரணை மேற்கொண்டு வருகின்றனர். சொகுசு கார் நடுவழியில் தீப்பற்றி எரிந்த சம்பவம் அப்பகுதியில் பெரும் பரபரப்பை ஏற்படுத்தியது.

এক নজরে

ওয়টস্যাপে প্রতারণা ৯৪ লক্ষ

একটি বেসরকারি হাসপাতালের ভাইস প্রেসিডেন্টের কাছে অজানা নম্বর থেকে ওয়টস্যাপ এসেছিল। সেখানে ছবি ছিল হাসপাতালেরই ম্যানেজিং ডিরেক্টরের। ওই ওয়টস্যাপে ভাইস প্রেসিডেন্টকে জানানো হয়, এমডি পুরনো ফোন নম্বর আর ব্যবহার করছেন না। এটি তাঁর নতুন নম্বর। পরদিন সেই নম্বর থেকেই ভাইস প্রেসিডেন্টকে বলা হয় একটি অ্যাকাউন্টে ৯৪ লক্ষ টাকা পাঠাতে। ভাইস প্রেসিডেন্টের সন্দেহ না হওয়ায় তিনি টাকা পাঠান। পরে বুঝতে পারেন, প্রতারিত হয়েছেন। দ্রুত সাইবার ক্রাইম রিপোর্টিং পোর্টালে অভিযোগ করেন। বাগুইআটি থানাতেও লিখিত অভিযোগ জানান ওই হাসপাতাল কর্তৃপক্ষ। তদন্ত শুরু করেছে পুলিশ।

শিশুদের জন্য

শিশুদের চিকিৎসার লক্ষ্যে একটি বেসরকারি হাসপাতাল তাদের নিউ টাউন শাখায় শিশুরোগের মাল্টি-স্পেশ্যালিটি পরিষেবার উদ্বোধন করল। এখানে থাকবে শিশুদের অস্থিরোগ, স্নায়ুরোগ, হৃদ্‌রোগ, শল্য-সহ একাধিক চিকিৎসা এবং ডায়ালিসিসের ব্যবস্থা। বৃহস্পতিবার এই পরিষেবার সূচনা করেন অম্বুজা নেওটিয়া গোষ্ঠীর চেয়ারম্যান হর্ষবর্ধন নেওটিয়া। এর ফলে হাসপাতালের মোট শয্যা সংখ্যা বেড়ে হল ২২০।

যাত্রী-আগ্রহ ঊর্ধ্বমুখী, শিয়ালদহে বাড়তে পারে এসি লোকালের সংখ্যা

নিজস্ব সংবাদদাতা

মাত্র দু'টি রেক দিয়ে দৈনিক চারটি বাতানুকূল রেকের পরিষেবা চালু রয়েছে শিয়ালদহ ডিভিশনে। শীতের মরসুমে যাত্রী সংখ্যা কিছুটা ওঠানামা করলেও বাতানুকূল রেকের জনপ্রিয়তা উত্তরোত্তর বাড়ছে। কিছুটা বাড়তি স্বাচ্ছন্দ্যযুক্ত বাতানুকূল লোকাল ট্রেনের প্রতি যাত্রীদের আগ্রহ দেখে রেল আগামী দিনে চালু রুটগুলিতে এমন লোকালের সংখ্যা বাড়াতে পারে বলে সূত্রের খবর। ইতিমধ্যেই পূর্ব রেল আরও পাঁচটি বাতানুকূল রেকের জন্য রেল বোর্ডের কাছে দাবি জানিয়ে রেখেছে। ওই সব নতুন রেক পেলে হাওড়া ডিভিশনের কিছু রুটে বাতানুকূল লোকাল ট্রেন চালু হওয়ার পাশাপাশি শিয়ালদহ ডিভিশনে ওই ট্রেনের সংখ্যা বাড়তে পারে। চালু রুটগুলিকে আরও বেশি স্থিতি দেওয়ার পাশাপাশি, একটি বা দু'টি নতুন রুটও বিবেচনায় আসতে পারে বলে রেল সূত্রের খবর।

বর্তমানে চালু থাকা শিয়ালদহ-বনগাঁ-রানাঘাট শাখার বাতানুকূল লোকাল ট্রেনে যাত্রীদের যথেষ্ট ভাল সাড়া মিলেছে। ওই ট্রেন প্রায়ই ১০০ শতাংশের বেশি যাত্রী নিয়ে সফর করছে বলে রেল সূত্রের খবর। শিয়ালদহ-রানাঘাট বাতানুকূল লোকালের ক্ষেত্রেও যাত্রী সংখ্যার হার ৮০ থেকে ৯০ শতাংশের মধ্যে ঘোরাফেরা করছে। তুলনামূলক ভাবে, পর্যটক নির্ভর শিয়ালদহ-কৃষ্ণনগর সিটি এসি লোকাল ট্রেনে যাত্রী সংখ্যা সামান্য কম। তবে, পর্যটক নির্ভর ওই রুটে যাত্রী সংখ্যা বাড়বে বলে আশাবাদী রেল। সম্প্রতি চালু হওয়া শিয়ালদহ-কল্যাণী রুটেও বাতানুকূল লোকালে যাত্রীদের ইতিবাচক সাড়া মিলছে বলে রেল সূত্রের খবর। ওই সম্ভাবনার দিকে তাকিয়েই এই লোকাল ট্রেনের পরিষেবা আরও বাড়াতে চায় শিয়ালদহ ডিভিশন।

বেশ কিছু রুটে লেভেল ক্রসিংয়ের সমস্যায় ট্রেন কয়েক মিনিট দেরিতে ছুটলেও মোটের উপরে শিয়ালদহ শাখায় লোকাল ট্রেনের সময়ানুবর্তিতা হাওড়ার তুলনায় অনেকটা ভাল। শিয়ালদহ শাখায় যাত্রিবাহী ট্রেন চালানোর জন্য নির্দিষ্ট ট্র্যাক রয়েছে। পণ্যবাহী ট্রেনের চাপও হাওড়ার তুলনায় কম। এমন বিভিন্ন পরিস্থিতির কথা ভেবেই লোকাল ট্রেনের পরিষেবা উন্নত করার বিষয়টি গুরুত্ব পাচ্ছে। সাধারণ লোকাল ট্রেনের রেক আরও পরিকল্পিত ভাবে ব্যবহার করে ভিড় কমানোর পাশাপাশি বাড়তি স্বাচ্ছন্দ্যযুক্ত সফরের জন্য দরজা খোলা ওই পরিকল্পনার উদ্দেশ্য। মেট্রো পরিষেবার সম্প্রসারণ বাতানুকূল লোকাল নিয়ে যাত্রীদের আগ্রহ বাড়াচ্ছে। সে কথা মাথায় রেখেই শিয়ালদহ উত্তর এবং মেন শাখায় আরও নতুন ট্রেন চালু করার ভাবনা রয়েছে রেলকর্তাদের। তবে পরিকল্পনা চূড়ান্ত করার ক্ষেত্রে স্থানীয় দাবিদাওয়ার বিষয়টিও গুরুত্বপূর্ণ বলে জানাচ্ছেন আধিকারিকেরা।

চিংড়িঘাটায় মেট্রোর নির্মাণ জট কাটাতে ফের হবে বৈঠক

নিজস্ব সংবাদদাতা

ই এম বাইপাসের চিংড়িঘাটায় নিউ গড়িয়া-বিমানবন্দর মেট্রোপথের বেলেঘাটা এবং গৌরকিশোর ঘোষ স্টেশনের মধ্যবর্তী অংশে তিনটি স্তম্ভ নির্মাণের জট কাটাতে ফের বৈঠক করার নির্দেশ দিল কলকাতা হাই কোর্ট। বৃহস্পতিবার ভারপ্রাপ্ত প্রধান বিচারপতি সুজয় পাল এবং বিচারপতি পার্থসারথি সেনের ডিভিশন বেঞ্চের নির্দেশ, মেট্রো রেল কর্তৃপক্ষ, নির্মাণ সংস্থা রেল বিকাশ নিগম লিমিটেড (আরভিএনএল)-এর সঙ্গে রাজ্যের কোন কোন দফতর বৈঠকে থাকবে, তা আজ, শুক্রবার আদালতে জানাবে রাজ্য। বৈঠকের তারিখ স্থির করে দেবে আদালতই। আজ, শুক্রবার ফের এই মামলার শুনানি।

এ দিন রাজ্যের অ্যাডভোকেট জেনারেল (এজি) কিশোর দত্ত দাবি করেন, নির্মাণ-জট কাটাতে আদালতের দ্বারস্থ না হয়ে সব পক্ষ অভ্যন্তরীণ আলোচনার মাধ্যমে সমাধানসূত্রে পৌঁছতে পারত। তিনি আরও জানান, বৈঠক থেকে ফলপ্রসূ সিদ্ধান্তে পৌঁছতে তিনি নিজে দরকারে সেখানে উপস্থিত থাকবেন। যদিও আরভিএনএলের আইনজীবী শাক্য সেন অভিযোগ করেন, এর আগের বৈঠকে রাজ্য সমস্যা সমাধানের জন্য পদক্ষেপ করার প্রতিশ্রুতি দিলেও পরবর্তী সময়ে তারা কোনও সদর্থক পদক্ষেপ করেনি।

গত ৯ সেপ্টেম্বর কলকাতা পুলিশ, কলকাতা পুরসভা, কেএমডিএ, পরিবহণ দফতর, মেট্রো এবং আরভিএনএল-এর মধ্যে বৈঠকে সিদ্ধান্ত হয়েছিল, নভেম্বরের দ্বিতীয় এবং তৃতীয় সপ্তাহান্তে অসম্পূর্ণ তিনটি স্তম্ভের কাজ শেষ করবেন আরভিএনএল কর্তৃপক্ষ। কাজ চলাকালীন ওই মোড়ে যান নিয়ন্ত্রণে পদক্ষেপ করবে রাজ্য। তবে, রাজ্যের থেকে কোনও সহযোগিতা না পেয়ে ফের হাই কোর্টের দ্বারস্থ হয় আরভিএনএল।